Hinduja Housing Finance Ltd.

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and **Branch office:** at F8, first floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201010
Email: auction@hindujahousingfinance.com

RLM - ANURAG SHUKLA - 8090655550 • RRM - Shashi Mishra - 9718025302
ZRM - Pawan Pandey - 8010562716

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, **1. Ms. SAMNTRA NINHARAM (Borrower),** H NO 305, 0, DOONGAR MOHALLA SHAHDARA DELHI, NEAR NEW CAMBRIDEG PUBLIC SCHOOL, Metro, SHAHDARA, Delhi, India - 110032
2. MR SAGAR RAJU (Co-Borrower), H NO 305, 0, DOONGAR MOHALLA SHAHDARA DELHI, NEAR NEW CAMBRIDEG PUBLIC SCHOOL, Metro, SHAHDARA, Delhi, India - 110032
LAN No. GR/KAP/KUNJ/A000001163

Whereas vide Order dated 05-10-2026 case no – 2501/2026 passed by MR. MOHIT SHARMA Karkardooma Courts, CHIEF JUDICIAL MAGISTRATE, SHAHDARA, KARKARDOOMA COURTS, DELHI.the physical possession of the property being All that piece and parcel of Built-up Property bearing No. 305/A/1, having land area measuring 25 Sq. Yds., (i.e., 20.09 Sq. Mts)., Out of Khasra No. 642, situated in the area of Village Chandrawali, in the abadi of Near Balmiki Mandir, Doongar, Mohalla Illaqa Shahdara, Delhi-1100032 Boundaries: East : NE- Other Property West : SW- Gali 5.5 Ft. North : NW- Other Property South : SE- Other Property Which has been taken over by M/s Hinduja Housing Finance Ltd. on **29.10.2026.**

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **M/s Hinduja Housing Finance Ltd.**

Date: 01.11.2026, Place: Delhi-NCR **Authorised Officer, Hinduja Housing Finance Limited**

NEELKANTH ROCK-MINERALS LIMITED

CIN NO. L14219RJ1988PLC062162
REGISTERED OFFICE: FLAT NO. 606, SCHEME CHOPASANI JAGIR, KHASRA NO. 175/74, PLOT NO. 15/16, JODHPUR, RAJASTHAN- 342001
Website: https://www.neelrock.com • **E-mail ID:** info@neelrock.com; **Tel:** +0291-2631839 • **SCRIP CODE: 531049 SCRIP ID NEELKAN**

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2026 (Rs. In Lakhs except EPS)

Particulars	3 Months ended	Preceding 3 Months ended	Corresponding 3 Months ended in previous year	6 Months ended	Corresponding 6 Months ended in previous year	Year ended
	30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Revenue from operation	-	-	-	-	-	-
Other Income	3.70	8.83	0.29	12.53	0.29	64.41
Total Revenue	3.70	8.83	0.29	12.53	0.29	64.41
EBT	(3.97)	4.96	(3.10)	0.99	(6.08)	31.65
PAT	(2.97)	3.71	(3.10)	0.74	(6.08)	22.72
EPS Basic	(0.06)	0.07	(0.06)	0.01	(0.12)	0.45
EPS Diluted	(0.06)	0.07	(0.06)	0.01	(0.12)	0.45

The Results, along with the Auditor's Limited Review Report, have been posted on the Company's website at https://www.neelrock.com/ and can be accessed by scanning the QR Code.

Note: The above intimation is in accordance with regulation 33 read with Regulation 47 (1) of the SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015

Date: 30/10/2026
Place: Jodhpur

By the order of the Board
For Neelkanth Rock-Minerals Limited
Sd/- **Swapan Mohit Goli**
(Additional Director) DIN: 12006048

मुलतानीमल मोदी कॉलिज, मोदीनगर (गा0बाद) उ0प्र0 कॉलिज कोड-062

विज्ञापन सं0 1/2026 आवश्यक पुनर्विज्ञापित विज्ञापन तिथि – 01.11.2026

महाविद्यालय में निम्नलिखित स्थायी रिक्त पदों के लिये **दिनांक 12.10.2025** को विभिन्न समाचार पत्रों में विज्ञापन (उ0शि0नि0 की अनुज्ञा द्वारा पत्रांक डिग्री अर्थ -1/2549-2025-26) प्रकाशित किया गया था। उक्त के क्रम में उक्त विज्ञापन में प्रकाशित सभी पांच स्थायी रिक्त पदों पर नियुक्ति हेतु विज्ञापन पुनः प्रकाशित किया जा रहा है (पूर्व आवेदनकर्ता पदानुसार योग्यता व आयु को ध्यान में रखते हुए पुनः आवेदन करने का कष्ट करें) - **(क)** नैत्यिक लिपिक जूनियर असिस्टेंट - एक पद - अनारक्षित योग्यता - इण्टरमीडिएट, टंकण गति -25 शब्द, हिन्दी, 30 शब्द अंग्रेजी में **(ख)** पुस्तकालय लिपिक - एक पद - अन्य पिछडा वर्ग योग्यता - शासनादेश संख्या - 19/2015/581/सत्तर -2-2015 -16 (645/2011 03.11.2015 के अनुरूप इण्टरमीडिएट तथा भारत सरकार /उ0प्र0 सरकार द्वारा मान्यता प्राप्त संस्था से पुस्तकालय विज्ञान में 06 माह डिग्री/डिप्लोमा का प्रमाण पत्र **(ग)** प्रयोगशाला सहायक सांख्यिकी विभाग - एकल पद - अनारक्षित **(घ)** प्रयोगशाला सहायक भौतिक विज्ञान विभाग एक पद - अनारक्षित **(ड)** प्रयोगशाला सहायक रसायन विभाग विभाग एक पद - अनारक्षित। उक्त सभी प्रयोगशाला सहायक के पदो के लिये शैक्षणिक अर्हता – शासनादेश संख्या -3/2017/747/सत्र 2-2016 -16 (645) /2011 **दिनांक 10.04.2017** के अनुरूप संबधित विषय में स्नातक परीक्षा उत्तीर्ण हो)

उपरोक्त सभी पदो के लिये वेतनमान 5200-20200, ग्रेड पे0 - 2000 (Pre-revised), लेवर -3 (Revised) होगा। उक्त सभी पदो के लिये न्यूनतम आयु 18 वर्ष तथा अधिकतम आयु 40 वर्ष की गणना समय – समय पर उत्तर प्रदेश द्वारा जारी शासनादेश/चौ0 चरण सिंह विश्वविद्यालय, मेरठ की प्रथम परिनियमावली के Ch-XXII-XXIV के अनुसार अनुमन्य होगी। उक्त सभी पदों पर आवेदनकर्ता के पास नोईलेट/डोयक सोसायटी द्वारा प्रदत्त सी0सी0सी0 का प्रमाण पत्र होना अनिवार्य है। सभी पदों पर इच्छुक आवेदको का हस्तलिखित आवेदन पत्र (सभी शैक्षणिक अभिलेखों की स्व-प्रमाणित छायाप्रति के साथ सलंग्न करते हुए) रूपये 500/- का पोस्टल आर्डर /डी0डी0 साथ **(प्राचार्या मुलतानीमल मोदी कॉलिज, मोदीनगर के नाम से देय) दिनांक 23.11.2026** के सांय 04 बजे तक रजिस्टर्ड पोस्ट से महाविद्यालय कार्यालय से प्राप्त होना अनिवार्य है। **दिनांक 23.11.2026** के उपरान्त आने वाले आवेदन मान्य नही होगे। उक्त पद के लिये साक्षात्कार एवं टंकण परीक्षा (केवल नैत्यिक लिपिक के पद हेतु) **मुलतानीमल मोदी कॉलिज, मोदीनगर** की प्रबंध समिति के कार्यालय CMD परिसर मोदीनगर में **दिनांक 24.11.2026 को प्रातः 11 बजे** से प्रारम्भ होगा। साक्षात्कार एंव टंकण परीक्षा की सूचना आवेदको को प्रथक से नही दी जाएगी तथा आवेदकों को कोई यात्रा/दैनिक भत्ता उक्त साक्षात्कार /टंकण परीक्षा के लिये देय नही होगा।

(प्रो0 वंदना शर्मा) प्राचार्या
(डा0 संदीप कुमार यादव) सचिव, प्रबन्ध समिति

PASUPATI ACRYLON LIMITED

CIN : L50102UP1982PLC015532
Regd. Office : Kashipur Road, Thakurdwara, Distt. Moradabad (U.P)
Corp. Office : M-14, Connaught Circus (Middle Circle), New Delhi-110 001
Tel. No. : 91-11-47627400, Fax No : 91-11-47627497
E-mail : secretarial@pasupatiacrylon.com; Website : www.pasupatiacrylon.com

NOTICE OF SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that SEBI has provided a Special Window of one year to facilitate shareholders in lodging/re-lodging transfer requests for physical shares.

This special window remains open from 5th February, 2026 to 4th February, 2027 and is available for lodging/re-lodging of transfer deeds of physical shares that were sold/purchased prior to 1st April 2019, and also available for such transfer requests which were submitted earlier and were rejected / returned/ not attended to due to deficiency in the documents/ process/ or otherwise.

Shares transferred, pursuant to this Special Window, shall be mandatorily issued only in demat mode, after following the due process and such shares shall be locked-in for one year from the date of registration of transfer. During the said lock-in period, such shares shall not be transferred/lien marked/pledged.

Eligible shareholders, who wish to avail this opportunity, are requested to submit their original share certificates and transfer deeds alongwith the requisite documents, within the above mentioned period, with the Company's RTA, at their office: **MCS Share Transfer Agent Limited,** 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi-110020. For any query, you may contact by sending an email at helpdeskdelhi@mcsregistrars.com or secretarial@pasupatiacrylon.com

The Circular can be accessed at https://pasupatiacrylon.com/wp-content/uploads/2026/02/SEBI-Circular-for-Special-Window_30.01.2026.pdf

For Pasupati Acrylon Limited
Sd./-
Date : 31 October, 2026 **Bharat Kapoor**
Place : Thakurdwara **Company Secretary**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. DYNAMIX SECURITIES AND HOLDINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Dynamix Securities and Holdings Private Limited
2.	Date of incorporation of corporate debtor	10-08-1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65990MH1994PTC080250
5.	Address of the registered office and principal office (if any) of corporate debtor	DB House, Gen. A.K. Vaidya Marg, Goregaon (East), Mumbai – 400 063.
6.	Insolvency commencement date in respect of corporate debtor	30-10-2026
7.	Estimated date of closure of insolvency resolution process	28-04-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. S. Gopalakrishnan** IBBI/IPA-002/IP-N00151/2017-2018/10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 203,The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar(East)-400077 E-mail: gop63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 203,The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East)-400077 Email: dynamix.cirp@gmail.com
11.	Last date for submission of claims	14-11-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Dynamix Securities and Holdings Private Limited** on 30.10.2026.

The creditors of **M/s. Dynamix Securities and Holdings Private Limited** are hereby called upon to submit their claims with proof on or before 14.11.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
S. Gopalakrishnan
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00151/2017-2018/10398
AFA Valid Till: 31/12/2026

Date: 01.11.2026
Place: Mumbai

PUBLIC NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA).
A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Ajay Kumar/ Monika Vishwakarma, Shri Ram/ LBDEL00004479789/ H No-613 Second Floor Saraswati Vihar, Chakarpur Haryana Gurgaon 122002	Flat No. D1- 0812, On 8th Floor, Tower- D, Along With One Parking Space, Delight Residences At Tapukara, Alwar Tijara Road, Tehsil Tijara, Dist Alwar Rajasthan 301019	09/10/2026/ Rs. 2,81,929/-	03/Aug/ 2025

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: November 01, 2026,
Place: Saharanpur(Bareilly)

Sincerely Authorised Officer,
For ICICI Bank Ltd.

Piramal Finance

PIRAMAL FINANCE LTD.
(Formerly Piramal Capital and Housing Finance Ltd)
(herein after referred to as PFL/ Secured Creditor) CIN: L64910MH1984PLC032639
Registered Office : Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (West), Mumbai-400070

POSSESSION NOTICE
For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of PIRAMAL FINANCE LIMITED. (Formerly Piramal Capital and Housing Finance Ltd) (herein after referred to as PFL/ Secured Creditor) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Piramal Capital & Housing Finance Ltd) (herein after referred to as PFL/ Secured Creditor) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Guarantor(s)/ Loan Code	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	(LC No. BLSA00051B1F of Delhi - Pitampura Branch) Suraj Raj Kumar (Borrower) Raj Kumar (Co Borrower 1)	All The piece and Parcel of the Property having an extent :- Built up , Upper ground Floor covered area admeasuring 41.80 Sq.Mtrs and build on plot of land area measuring 41.80 sq.mtrs i.e 50 Sq.Yards proeprty no. 307 out of Khasra Abadi of Old Post Office Street Chhota Bazar Illaqa Shahdara Delhi 110032 Boundaries As :- North :- Gali West :- Property of Others East :- Property of Others South :- Property of Others	Dt : 29-05-2026 / ₹ 2013730 /- (₹ Twenty lakh Thirteen Thousand Seven Hundred Thirty Only)	27-10-2026
2	(LC No. HLSA00069561 of Noida Branch) SANJAY SINGH (Borrower) REENA CHAUDHARY (Co Borrower 1)	All The piece and Parcel of the Property having an extent :- Freehold Residential Plot, area measuring 131.50 Sq. Yds., out of Khasra no. 21 Mi Situated in Village Mohammadapur Dheda, Mohalla Jalalpur Road, West Ward No. 19 Shankar Vihar Colony, Muradnagar, Pragana Jalabad Tehsil Modinagar, Distt. Ghaziabad, UP Boundaries As :- North :- Plot of Sushil Kumar West :- Plot of Ashwani East :- Rasta 14 ft. wide South :- Other's Plot	Dt : 23-04-2026 / ₹ 2192754 /- (₹ Twenty One lakh Ninety Two Thousand Seven Hundred Fifty Four Only)	28-10-2026

DATE : 01.11.2026 | PLACE : Delhi **SD/- (AUTHORISED OFFICER), PIRAMAL FINANCE LIMITED**

OFFICE OF THE RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL-II, CHANDIGARH

First Floor SCO 33-34-35 Sector-17A, Chandigarh-160017

RC No. 369/2024 **Date of Auction Sale: 08.12.2026**

PROCLAMATION OF SALE

PROCLAMATION OF SALE UNDER RULES 37, 38 AND 52 (1), (2) OF SECOND SCHEDULE OF THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 as amended from time to time.

PNB

V/S

M/S SHREE HARI ENTERPRISES

(CD-1) M/S SHREE HARI ENTERPRISES A SOLE PROPRIETARY CONCERN THROUGH ITS PROPRIETOR SMT. KRISHNA DEVI WIFE OF SHRI RAJ PAL - VILLAGE BAKHRIJA TEHSIL NANGAL CHAUDHARY MAHENDERGARH HARYANA. Mahendragarh, HARYANA.
Also At. C/O NUMBERDAR HOUSE, C/O LAKSHYA DAKSHYA PUBLIC SCHOOL, VILLAGE PALRA, GURGAON ,HARYANA.
(CD- 2) SMT. KRISHNA DEVI W/O SH. RAJ PAL, PROPRIETOR OF M/S SHREE HARI ENTERPRISES, R/O HOUSE NO.1, C/O LAKHSHYA DAKSHYA PUBLIC SCHOOL, VILLAGE PALRA, GURGAON HARYANA.
(CD- 3) MRS. SEEMA YADAV W/O SH. SUNIL YADAV R/O HOUSE NO. 571, SECTOR 10, GURGAON ,HARYANA.

1. Whereas Recovery Certificate, i.e. **RC No.369/2024 in O.A. No.1094/2049.** was issued for recovery of sum of **Rs. 2,74,66,343/-** jointly and severally with costs, current and future with compound interest (monthly) of **@10.80% p.a.** from **28.05.2019** till the date of realization of the amount due to the Applicant Bank/Certificate Holder from the Certificate Debtors
2. Whereas the undersigned has ordered the sale of the Mortgaged/Attached properties of the Certificate Debtor as mentioned in the Schedule hereunder towards satisfaction of the said Recovery Certificate. Notice is hereby given that in absence of any order of postponement, the said property(s) shall be sold on **08.12.2026 between 14:00 PM to 15:00 PM by auction** and bidding shall take place Online through the website: - **https://www.bankeauctions.com.**
3. The details of authorised contact person for auction service provider are **Name: Mr Mithalesh Kumar-Assistant Manage, www.c1india.com Plot No. 68, 3rd Floor, Sector-44, Gurgaon-122003, Haryana (India) Website-https://wwww.bankeauctions.com Direct: 0124-4302000| Mobile: +917080804466| E-mail: delhi@c1india.com C1 India: 2nd mail I'd -mithalesh.kunmar@c1india.com**
4. The details of authorised bank officer for auction service provider is **Name: Sh. Harbir Singh, Advocate, Mobile Number (98130-66062), Email Id: harbir62@gmail.com.**
5. The sale will be of the properties of defendants/CDs above named, as mentioned in the schedule below & the liabilities and claims attaching to the said properties, so far as they been ascertained, are those specified in the schedule against each lot.
6. The property will be put up for sale in the lot specified in the schedule. If the amount to be realized is satisfied by the sale of portion of the property, the sale shall be immediately stopped with respect to the remainder, The sale will also stop if, before any lot is knocked down the arrears mentioned in the said certificate+interest+costs (including cost of sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs has been paid to the undersigned.
7. The sale shall be subject to conditions prescribed in the second schedule to the Income Tax Act, 1961 and the rules made thereunder and to the following further conditions:-
   I. The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in the proclamation.
   II. The Reserve Price below which the property shall not be sold is as mentioned in the schedule.
   III. The amount by which the bidding is to be increased. In the event of any dispute arising as to the amount bid or as to the bidder the lot shall at once be again put up for auction or may be cancelled.
   IV. The highest bidder shall be declared to be the purchaser of any lot provided always that he/she/they are legally qualified to bid and provided further the amount bid by him/her/them is not less that the reserve price.
   V. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
   VI. Each intending bidders shall be required to pay Earnest Money Deposit (EMD) by **04.12.2026, 17:00 hrs by way of DD/Pay order in favour RECOVERY OFFICER-I, (DRT-2) CHANDIGARH, A/c R.C. No 369/2024** to be deposited with R.O, and with details of the property alongwith copy of PAN Card, address proof and identify proof, e-mail ID, Mobile No. and in case of the company or any other document confirming representation/attorney of the company and the receipt/counter foil of such deposit. EMD deposited thereafter shall not be considered eligible for participation in the auction.
   The Earnest Money Deposit (EMD), Reserve Price and Bid Increase, be fixed as follows:

No.	Description of property	Reserve Price	EMD	Increase
1.	Plot (owned by Mrs. Seema W/o Mr. Sunil Yadav and Mrs. Krishna W/o Mr. Rajpal) Measuring 1 Kanal 3 Marla 4 Sarsai, bearing Khewat No. 199 Khata No. 260, mustil No. 56, Killa No. 19//(1-11), of 211/279 share = 1 Kanal 3 Marla 4 Sarsai, situated at village Wazirpur, Tehsil and Distt. Gurgaon".	Rs. 3,14,00,000/-	Rs. 31,40,000/-	Rs. 50,000/-

8. EMD received after due date & time shall be rejected & the amount paid towards the EMD shall be returned to them by way of option given by them in the E-Auction Form. Any person desirous of participating in the bidding process is required to have a valid digital signature certificate issued by the competent authority. It is the sole responsibility of the bidder to obtain the said digital signature certificate, active e-mail id and a computer terminal/system with internet connection to enable him/her to participate in the bidding. Any issue with regard to digital signature certificate and connectivity during the course of bidding online shall be the sole responsibility of the bidder and no claims in this regard shall be entertained.
9. If the bid is increased within the last 5 minutes of the given time of auction, the auction time is further extended by additional time for 5 minutes to enable the other bidders to increase their bids & the auction process comes to an end if no further increment(s) is/are made within the extended time of 5 minutes. In case of movable/ immovable property the price of each lot shall be paid at the time of sale or as soon after as the officer holding the sale directs, and in default of payment the property shall forthwith be again put up for auction for resale.
10. The successful/highest bidder shall have to deposit 25% of the sale proceeds after adjustment of EMD by next day in the said account/Demand draft/Banker Cheque/ Pay order as per detail mentioned above. If the next day is Holiday or Sunday, then or next first office day.
11. The highest bidder/purchaser shall deposit the balance 75% of the sale proceeds on or before 15th day from the date of sale of the property, exclusive of such day or if the 15th day being Sunday or other holiday, then on the first office day after the 15th day by the prescribed mode as stated above. In addition to the above, the highest bidder shall also deposit Poundage fee @ 2% upto Rs. 1,000/- and @ 1% on balance sale proceed amount immediately before **Recovery Officer-I DEBTS RECOVERY TRIBUNAL-II, CHANDIGARH through DD in favor of Registrar, DEBTS RECOVERY TRIBUNAL-II CHANDIGARH.**
12. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of sum for which may subsequently be sold. The property shall be resold, after the issue of fresh proclamation of sale.
13. Highest bidder shall not have any right/title over the property until the sale is confirmed by the **Recovery Officer-I, DEBTS RECOVERY TRIBUNAL-II, CHANDIGARH (DRT2).**
14. The prospective buyer may inspect the site and may verify the details of the property on the basis of the revenue record and all support would be provided by the local commissioner when contacted well in advance for the same.
15. The **Recovery Officer-I, Debts Recovery Tribunal -II, Chandigarh** is empowered to add any part or take out any part of the property from the auction proceedings at any stage.
16. The unsuccessful bidder shall take the EMD directly from the Office of **Recovery Officer-I, DRT-II, Chandigarh**/CH Bank, immediately on closure of the e-auction sale proceedings. Original ID proof of the photocopy sent with the E-Auction EMD Form has to be brought. No interest shall be paid on EMD amount.
17. No request for inclusion/ substitution in the sale certificate of names of any person(s) other than those mentioned in the E-Auction EMD Form shall be entertained unless it is absolutely reasonable and to the satisfaction of the **Recovery Officer-1.**
18. In case of more than one items of property brought for sale, the sale of such properties will be as per the convenience and it is not obligatory to go serially as mentioned in the sale notice.
19. NRI Bidders must necessarily enclose a copy of photo page of their passport & route their bid duly endorsed by Indian Mission (Embassy), The movable/immovable property is being sold on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS"** and is subject to Publication charges, revenue and other Encumbrances as per rules.
20. The undersigned reserves the right to accept or reject any or all bids, if found unreasonable or may postpone the auction at any time without assigning any reason. Details of this Proclamation of sale can be viewed at the website **www.drt.gov.in.**

Schedule of property

Sr. No.	Details of property	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property,
1.	**Plot (owned by Mrs. Seema W/o Mr. Sunil Yadav and Mrs. Krishna W/o Mr. Rajpal) Measuring 1 Kanal 3 Marla 4 Sarsai, bearing Khewat No. 199 Khata No. 260, mustil No. 56, Killa No. 19//(1-11), of 211/279 share = 1 Kanal 3 Marla 4 Sarsai, situated at village Wazirpur, Tehsil and Distt. Gurgaon".**	Not Known	Not Known	Not Known

Note :- The property is being sold on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS" and before participating in the auction process, **the Prospective Buyers are advised to inspect the property and also to read carefully all the general terms and condition of the auction attached herewith as Annexure 'A'**

To ensure maximum competition, the Certificate Holder bank is directed to act promptly on the request by any potential bidders for inspection of the properties. However, in the event of any difficulty, the prospective bidders can approach this office through e-mail: **drt2chandigarh-dfs@nic.in**

Given under my hand and seal on this date **13.10.2026.**

RECOVERY OFFICER-I
DRT-II, CHANDIGARH

CUBICAL FINANCIAL SERVICES LIMITED

Corporate Identification Number: L65993DL1990PLC040101
Registered Office - 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitam Pura, New Delhi-110034
Phone: 011 – 47057757 | **Website:** www.cubical90.com | **Email Id:** cubfinser@yahoo.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED ON 30TH SEPTEMBER , 2026

(Rupees in Lakhs)

S. No.	Particulars	Quarter ended		Year Ended
		(Unaudited) 30.09.2026	(Audited) 30.09.2025	(Audited) 31.03.2026
1	Total Income	43.5	42.56	130.59
3	Net Profit/(loss) for the period before tax	9.46	6.77	32. 15
4	Net Profit/(loss) for the period after tax	6.63	3.47	17.43
5	Equity Shares Capital	2903.4	1303.4	1303.40
6	Reserves excluding Revaluation Reserve	-	-	224.08
8	Earnings Per Share (for continuing and discontinued Operations)			
	1. Basic	0	0.01	0.03
	2. Diluted	0	0.01	0.03

Notes: The above is an Extract of the Detailed Format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 The Full Format of the Quarterly Financial Results is available on the Website of Bombay Stock Exchange at **www.bseindia.com** & on Company website at **www.cubical90.com.**

Dated : 30th October 2026
Place : Delhi

By the order of the Board of Director
For Cubical Financial Services Limited
Sd/-
Manoj Agrawal
Managing Director
DIN: 02359108

TATA CAPITAL LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

This is to inform that Tata Capital Ltd.(TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCL") as transferors and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof

A Notice is hereby given that the following obligors/legal representatives/legal heirs (BORROWER/CO-BORROWERS) have defaulted in the repayment of principal, along with interest and other charges, obtained from Tata Capital Limited (TCL). The below mentioned Loan Accounts have been classified as Non-Performing Assets, as per RBI guidelines pursuant to the default in repaying TCL's dues. TCL, through its Authorised Officer, in pursuance to the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The ACT) has issued below mentioned Statutory Demand Notices under Section 13 (2) of the Act calling upon the Borrowers to discharge the said outstanding amount, along with future interests and costs, within 60 days of the notices, failing which the TCL shall exercise all or any of the rights detailed under Section 13(4) of the Act including enforcement of the security interest created by the Borrowers in favour of the TCL over the properties described below:

Loan Account No(s)	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(S)	NPA Date	Outstanding Amount as per Demand Notice/ Date of Demand Notice
TCFLA03590000013800159 & TCFBL0386000013899453	**M/S SHRI RADHA TRADING COMPANY** Ground Floor Plot No 2 Gali No 2 Swarn Park Mundka New Delhi West Delhi New Delhi PIN Code - 110041 India+91-9999972395 **Also At M/S SHRI RADHA TRADING COMPANY** A-20 RAMA ROAD ADARSH NAGAR DELHI - 110033 **MR. LALIT AGGRAWAL** Ground Floor Plot No 2 Gali No 2 Swarn Park Mundka New Delhi West Delhi, New Delhi PIN Code - 110041 India+91-9999972395 **Also At MR. LALIT AGGARWAL** A-20 RAMA ROAD ADARSH NAGAR DELHI - 110033 **MR. PAWAN KUMAR** Ground Floor Plot No 2 Gali No 2 Swarn Park Mundka New Delhi West Delhi, New Delhi PIN Code - 110041India+91-9999972395 **Also At MR. PAWAN KUMAR** A-20 RAMA ROAD, ADARSH NAGAR DELHI – 110033 Mrs. RUCHIKA AGGARWAL Ground Floor Plot No 2 Gali No 2 Swarn Park Mundka New Delhi West Delhi New Delhi PIN Code - 110041 India+91-9999972395 **Also At MR. PAWAN KUMAR** A-20 RAMA ROAD, ADARSH NAGAR DELHI - 110033 **Mrs. SHASHI BALA GOEL** Ground Floor Plot No 2 Gali No 2 Swarn Park Mundka New Delhi West Delhi, New Delhi PIN Code - 110041 India+91-9999972395 **Also At MR. PAWAN KUMAR** A-20 RAMA ROAD, ADARSH NAGAR DELHI - 110033	01-10-2026	Rs.3,07,15,991/- & 16.10.2026

Details Of Secured Assets Second Without Roof Rights Along With 1/3rd Share Of The Third Floor, Built On Property No. 20 In Block A, Area Measuring 375 Sq. Yds. Out Of Khasra No. 38, Situated In The Village Bharola Colony Known As Adarsh Nagar On Rama Road Delhi-110033 More Described In Partition Deed Dated 16.08.2023 In Favour Of Mr. Pawan Kumar & Mrs. Pinki Aggarwal

21804203 & TCFLA03590000011846341	**1. M/S Gurmehar Enterprises Through Proprietor Mr. Jatinder** Plot no-Gl/118 Ground floor Left side Mayapuri Phase-II Delhi 110064 Also At A-11/B Second floor Fateh Nagar. NEAR SINGH SABB

केनरा बैंक Canara Bank

Kalyan Station Road Main (0209) I Floor, Diwadkar Lotus, Shivaji Chowk, Agra Road, Kalyan West - 421301. email:cb0209@canarabank.com

PUBLIC NOTICE FOR BREAK OPEN OF LOCKERS

A Public notice is hereby given to all the persons concerned and public in general that the person/s named under this notice have availed the facility of safe deposit lockers at the below mentioned branches of Canara Bank (including branches of e-Syndicate Bank). The respective branches have already addressed individual letters/Notices by registered post with acknowledgement due (AD) to locker hirers/ LOA at the latest available address as per our Bank records with a request to remit the arrears of Locker rent. Despite of these notices, the locker hirers/ LOA have not contacted the Branch and have not remitted the locker rent arrears.

Below named Locker Hirers and their legal heirs are requested to consider this as the FINAL NOTICE and contact the Branch concerned with necessary documents and remit the locker rent arrears within 30 days from the date of publication of this notice failing which the Bank will break open the lockers without any further notice or intimation, at the cost and sole risk of the hirers or their legal representatives/heirs.

Sr No	Branch name / contact no	Locker Number	Locker Rent Arrears	Locker hirer name & Address
1	KALYAN MAIN Mobile No-8655963378	253 (A)	Rs. 17,464/-	Mrs. KANTA DEVI KEDIA NAVIN ASHA CHS, BL NO-11, RAM BAUG LANE KALYAN- 421301

Sd/- Manager
CANARA BANK

यूनियन बैंक ऑफ इंडिया Union Bank of India

Asset Recovery Banch, Mumbai, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai – 400001
Web :- www.unionbankofindia.co.in, E-mail:- ubin0553352@unionbankofindia.bank.in

APPENDIX-IV POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

Whereas, Then being the Authorized Officer of the **Union Bank of India,** Asset Recovery Management Branch, Mezzanine Floor, 21, Veena Chambers, Dalal Street, Fort, Mumbai – 400001, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **05.01.2023** calling upon the borrower **M/s. Shri Hari Enterprises, Mr. Mukesh Chhogaram Patel (Proprietor) & Mrs. Reema Sushil Dubey (Guarantor/Mortgagor)** to repay the amount mentioned in the notice being **Rs. 45,85,642.89 (Forty Five lacs Eighty Five Thousand Six Hundred and forty Two and Paise Eighty Nine Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical Possession of property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the Security (Enforcement) Rules, 2002 on this **30th day of October of the year 2026.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount of **Rs. 45,85,642.89 (Forty Five lacs Eighty Five Thousand Six Hundred and forty Two and Paise Eighty Nine Only)** and interest and other charges thereon.

DESCRIPTION OF IMMOVABLE PROPERTY:

Flat No. 2, "A",Wing, On the ground floor in the Building Known as "New Sunbeam Co-Operative Housing Society Ltd.", adm.570 Sq.ft (Built Up area) i.e 52.97 Sq.Mtr(Built Up area), On land bearing Survey No.07 to 11, 15 to 17,19 to 25, Plot No.50, situate, lying and being at village More, Central Park, Nallasopara(East), Taluka Vasai & District Palghar-401209

Sd/-
Kishor Chandra Kumar
Authorized Officer & Chief Manager
Union Bank of India

Date: 30.10.2026
Place: Mumbai

बैंक ऑफ़ बड़ौदा Bank of Baroda

Prabhadevi Branch
Kamana Co-Op Housing Society, S. K. Bole Road, Prabhadevi, Mumbai-400025
Tel: 9122 2438 0112/2422 9440/ 91 22 2436 1997/2422 7381
Email: Prabha@Bankofbaroda.com

POSSESSION NOTICE
(For Immovable Property) Appendix IV[Rule-8 (1)]

Whereas,The undersigned being the Authorized Officer of Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 15-09-2025 calling upon the Borrowers/ Mortgagors/Guarantors **M/S N. Jayant Kumar Marketing Co. , Mr. Niraj Navin Shah, Mrs. Nirmala Navin Shah and Mrs. Jinali Niraj Shah** to repay the amount mentioned in the notice being **Rs.1,49,54,452.61/- (Rupees One Crore Forty Nine Lakh Fifty Four Thousand Four Hundred Fifty Two and Paisa Sixty One Only)** as on 08-09-2025 plus interest at the contractual rate on the aforesaid amount and incidental expenses/cost, charges etc. incurred/ to be incurred within 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagors/Guarantors having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **29th day of October, of the year 2026.**

The Borrowers/Mortgagors/Guarantors mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Prabhadevi Branch, for an amount **Rs.1,49,54,452.61/- (Rupees One Crore Forty Nine Lakh Fifty Four Thousand Four Hundred Fifty Two and Paisa Sixty One Only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVAVLE PROPERTY

Extension of equitable mortgage of Flat No. 1401 on 14th Floor, admeasuring 1585 sq. ft. Carpet + 1400 sq. ft. Open Terrace area, in the Wing C3 of the building known as "Punyodaya Park" and now society known as Punyodaya Park C-3 Co-operative Housing Society Ltd., constructed on the land bearing Survey Nos. 65/8, 75/1 & 75/2, lying and bearing situated at Village Wadeghar, Taluka Kalyan & Dist. Thane, 421301 & within the limits of Kalyan Dombivali Municipal Corporation and in the registration District Thane and Sub-registration District of Kalyan, belonging to Mr. Niraj Navin Shah and Mrs. Jinali Niraj Shah.

Sd/-
Authorized Officer
Chief Manager, Prabhadevi Branch

Place: Wadeghar Kalyan
Date: 29-10-2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. DYNAMIX SECURITIES AND HOLDINGS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s. Dynamix Securities and Holdings Private Limited
2.	Date of incorporation of corporate debtor	10-08-1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65990MH1994PTC080250
5.	Address of the registered office and principal office (if any) of corporate debtor	DB House, Gen. A.K. Vaidya Marg, Goregaon (East), Mumbai – 400 063.
6.	Insolvency commencement date in respect of corporate debtor	30-10-2026
7.	Estimated date of closure of insolvency resolution process	28-04-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. S. Gopalakrishnan** IBBI/IPA-002/IP-N00151/2017-2018/10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 203,The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar(East)-400077 E-mail: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 203,The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East)-400077 Email: dynamix.cirp@gmail.com
11.	Last date for submission of claims	14-11-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Dynamix Securities and Holdings Private Limited** on 30.10.2026.

The creditors of **M/s. Dynamix Securities and Holdings Private Limited** are hereby called upon to submit their claims with proof on or before 14.11.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
S. Gopalakrishnan
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00151/2017-2018/10398
AFA Valid Till: 31/12/2026

Date: 01.11.2026
Place: Mumbai

SUDARSHAN PHARMA INDUSTRIES LIMITED

CIN: L51496MH2008PLC184997
Registered Office: 301, 3rd Floor, Aura Biplex, Above Kalyan Jewellers, S. V. Road, Borivali (West), Mumbai - 400092
Board line: +91 - 22 - 42221111 / 42221116
E-mail: compliance@sudarshanpharma.com Website : www.sudarshanpharma.com

Extract of Unaudited Standalone & Consolidated Financial Results for the quarter and half year ended 30th September, 2026 (Rs. In Lakhs)

Sr. no.	Particulars	STANDALONE				CONSOLIDATED			
		Quarter ended 30/09/2026 (Unaudited)	Quarter ended 30/09/2025 (Unaudited)	Six months ended 30/09/2026 (Unaudited)	Six months ended 30/09/2025 (Unaudited)	Quarter ended 30/09/2026 (Unaudited)	Quarter ended 30/09/2025 (Unaudited)	Six months ended 30/09/2026 (Unaudited)	Six months ended 30/09/2025 (Unaudited)
1	Total Income	20,686.17	16,909.86	37,387.58	31,282.41	21,890.19	17,073.03	39,454.00	31,719.89
2	Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	1,093.35	482.51	1,907.10	1,001.90	1,080.26	422.80	1,830.79	963.70
3	Net Profit for the period before tax	1,093.35	482.51	1,907.10	1,001.89	1,080.26	422.80	1,830.79	963.70
4	Net Profit for the period after tax	779.51	440.03	1,383.69	813.33	778.03	387.25	1,338.97	783.09
5	Total Comprehensive Income for the period	779.89	439.16	1,384.45	811.59	778.46	386.36	1,339.83	781.31
6	Equity Share Capital	2,544.71	2,406.59	2,544.71	2,406.59	2,544.71	2,406.59	2,544.71	2,406.59
7	Reserves (excluding Revaluation Reserve)	16,751.71	11,475.82	16,751.71	11,475.82	17,001.48	11,588.18	17,001.48	11,588.18
8	Earnings Per Share (of Re.1/- each)								
	1. Basic:	0.32	0.18	0.56	0.34	0.31	0.16	0.54	0.32
	2. Diluted:	0.32	0.18	0.56	0.33	0.31	0.16	0.54	0.32

Note :

a) The above is an extract of the detailed format of Financial Results for the quarter and half year ended 30th September, 2026 filed with the BSE Limited and National Stock Exchange of India Limited under Regulation 33 of the SEBI (Listing Obligations And Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the BSE Limited and National Stock Exchange of India Limited i.e. www.bseindia.com and www.nseindia.com and the Company's website www.sudarshanpharma.com.

The same can be accessed by scanning the QR Code provided below.

For, Sudarshan Pharma Industries Limited
Sd/-
Hemal V Mehta
Chairman and Managing Director
DIN - 02211121

Place: Mumbai
Date: 29th October, 2026

IB INFOTECH ENTERPRISES LIMITED

CIN: L30006MH1987PLC045529
Reg. Off.: 428, Kailash Plaza, Vallabh Baug Lane, Ghatkopar (E), Mumbai 400 075.
Telephone No. (022) 6670 9800 Email ID: iielimited@yahoo.in

Unaudited Financial Results for the quarter and half year ended 30th September 2026

Rs. in Lakhs(except per share data)

Sr. No.	Particulars	Quarter Ended			Half Year ended		Year Ended
		30-Sep-26 (Unaudited)	30-Jun-26 (Unaudited)	30-Sep-25 (Unaudited)	30-Sep-26 (Unaudited)	30-Sep-25 (Unaudited)	31-Mar-26 (Audited)
1	Total Income from operation	182.37	173.05	228.28	355.42	457.35	843.78
2	Net Profit (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	60.26	50.70	36.19	110.96	149.91	230.74
3	Net Profit (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	60.26	50.70	36.19	110.96	149.91	230.74
4	Net Profit /(Loss) for the period after tax (after Exceptional and/or Extraordinary items	43.78	37.67	27.04	81.45	112.14	172.64
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	43.78	37.67	27.04	81.45	112.14	172.64
6	Paid-up Equity Share Capital (Face Value Re. 1/- each)	128.07	128.07	128.07	128.07	128.07	128.07
7	Other Equity Excluding Revaluation Reserves	-	-	-	-	-	-
8	Earnings Per Share (EPS) of Re. 1/- each Basic (for continuing and discontinued operations)	0.34	0.29	0.21	0.64	0.88	1.35
	Diluted (for continuing and discontinued operations)	0.34	0.29	0.21	0.64	0.88	1.35

Notes:-

1) The above unaudited financial results for the quarter and half year ended 30th September 2026 have been reviewed and recommended by the Audit Committee and approved by the Board of Directors of the company at their respective meeting held on 30th October 2026. The Statutory Auditors of the Company M/s Laxmi Tripti & Associates, Chartered Accountants, have reviewed the above financial results for the quarter and half year ended 30th September 2026.
2) The figures of the previous year / period have been regrouped / rearranged / recast to render the comparable with the figures of the current period.
3) The Company's unaudited financial results for the quarter and half year ended 30th September 2026 are prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013 and notified by the Ministry of Corporate Affairs under the Companies (Indian Accounting Standards) Rules, 2015 (as amended). Ind-AS compliant comparative figures of the preceding quarter ended 30th June 2026 and the corresponding quarter ended 30th September 2025 have not been audited but reviewed by the Statutory Auditors of the Company, while the year ended on 31st March 2026 have been audited. However, the Management has exercised due diligence to ensure that the financial results provide true and fair view of the Company's affairs.
4) The figures for the quarter ended 30th September 2026 are the balancing figures between the half financial year ended 30th September 2026 and the unaudited published year to date figures upto the quarter ended 30th June 2026.
5) The above is an extract of the detailed format of quarterly and half yearly Financial Results filed with the Stock Exchanges under Regulation 33 of Securities and Exchange board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the quarterly and half yearly Financial Results are available on the stock exchange website - www.bseindia.com and on Company's Website - www.ibinfotech.net.in

By order of the Board
For IB Infotech Enterprise Limited
Director

Place : Mumbai
Date : 30th October 2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

PUBLIC NOTICE LOST OF SHARES
BASF INDIA LIMITED

Registered office- Unit Nos. 10A, 10B, 10C (Part), 10th Floor, Godrej One, Pirojsha Nagar, Eastern Express Highway, Vikhroli (East) Mumbai Maharashtra-400079

Notice is hereby given that the certificates for the undermentioned securities of the company has/have been lost/misplaced and the holder of the said securities applicant has/have applied to the company to issue duplicate certificates.

Any person who has a claim in respect of the said securities should lodge such claim with the company at its Registered office- Unit Nos. 10A, 10B, 10C (Part), 10th Floor, Godrej One, Pirojshanagar, Eastern Express Highway, Mumbai Maharashtra-400079. within 15 days from this date, else the company will proceed to issue duplicate certificates without further intimation.

S.NO	Name of the Hoider	FOLIO NO.	SHARES	Distinctive No
1	Kuldip Singh	B9K0009240	168	20987193-20987360

Place: Maharashtra
Delhi: 31.10.2026

Claimant
Name- Maninder Kaur

Balkrishna Paper Mills Limited

CIN : L21098MH2013PLC244963
Registered Office : A/7, Trade World, Kamala City, Senapati Bapat Marg, Lower Parel (W), Mumbai -400013, Maharashtra, INDIA.
Tel No. +91 22 30400651 Website : http://www.bpml.in; Email Id : opsingh@bpml.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended (Unaudited)			Half Year Ended (Unaudited)		Year Ended (Audited)
		30-09-2026	30-06-2026	30-09-2025	30-09-2026	30-09-2025	31-03-2026
	Continuing Operations:						
1	Income from Operations	152.93	178.62	103.08	331.55	216.17	484.02
2	Profit / (Loss) before tax	(143.65)	(143.19)	(133.41)	(286.84)	(272.71)	(688.58)
3	Net Profit/ (Loss) for the period after tax (Continuing Operations)	(143.65)	(143.19)	(133.41)	(286.84)	(272.71)	(688.58)
	Discontinued Operations:						
4	Net Profit/ (Loss) before exceptional item net of tax	(3.28)	(36.54)	(44.87)	(39.82)	(81.90)	(135.04)
5	Exceptional Item - Gain/(loss) -Net	332.96	0.00	0.00	332.96	0.00	172.00
6	Net Profit/ (Loss) after Tax (Discontinued operations)	329.68	(36.54)	(44.87)	293.14	(81.90)	36.95
7	Net Profit/ (Loss) for the period	186.03	(179.73)	(178.28)	6.30	(354.61)	(651.63)
8	Total comprehensive income for the period	186.10	(179.66)	(178.27)	6.44	(354.60)	(651.36)
9	Paid up Equity Share Capital (face value of Rs 10/- per share)	3,221.95	3,221.95	3,221.95	3,221.95	3,221.95	3,221.95
10	Earnings per share (EPS) of Rs.10/- each (for respective periods)						
	- Basic/Diluted Rs. (Continuing operations)	(0.45)	(0.45)	(0.42)	(0.90)	(0.85)	(2.14)
	- Basic/Diluted Rs. (Discontinued operations)	1.02	(0.11)	(0.14)	0.91	(0.25)	0.12
	- Basic/Diluted Rs. (Total)	0.57	(0.56)	(0.56)	0.01	(1.10)	(2.02)

NOTES: -

1. The above results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 30th October, 2026.
2. The above is an extract of the detailed format of quarter and half year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of quarter and half year ended Financial Results are available on the Stock Exchange Websites www.bseindia.com, www.nseindia.com and on Company's website www.bpml.in

Place: Mumbai
Date : 30th October, 2026

For Balkrishna Paper Mills Limited
Sd/-
Anurag P Poddar
Chairman & Managing Director (DIN:00599143)

E-AUCTION SALE NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PLC174759
Regd. Office : Edelweiss House, Off CST Road, Kalina, Mumbai 400098.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE SECURED ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 (6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

The financial facilities of Assignor mentioned herein (hereinafter referred to as ("Assignor/Original Lender") have been assigned to **Edelweiss Asset reconstruction Company Limited** acting in its capacity as trustee of various trusts mentioned clearly in column provided. Pursuant to the said assignment, **EARC** stepped into the shoes of the Assignor and exercises its rights as the secured creditor. That EARC, in its capacity as secured creditor, had taken possession of the below mentioned immovable secured assets under 13(4) of SARFAESI Act and Rules there under.

Notice of **15/30 days** is hereby given to the public in general and in particular to the Borrower and Guarantor (s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the physical possession of which has been taken by the Authorised Officer (AO) of Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" basis,** for recovery of the amounts mentioned herein below due to EARC together with further interest and other expenses/costs thereon deducted for any money received by EARC from Borrower and Guarantor. The Reserve Price and the Earnest Money Deposit are mentioned below for each property.

DETAILS OF SECURED ASSET PUT FOR E-AUCTION:

Loan Account No/Selling Institution	Name of Borrower/ Co Borrower	Trust Name	Total Outstanding Dues INR as on 30-10-2026	Reserve Price (INR)	Earnest Money Deposit (EMD) in INR	Date & Time of Auction	Type of Possession
629240854 & 626409866/ HDFC Bank Limited	1. AHMED AYAZ (Borrower)	EARC Trust SC 469	Rs. 6,390,351.07 /-	Rs. 82,00,000/-	Rs. 8,20,000/-	18-11-2026 at 11:00 AM	Physical
Property Description: Flat-2504, Floor-25th, S.No. CTS 821, 824, 825, Near Western Express Highway Kokani Pada, Kurar Road, Malad East, Mumbai-400064. Area of Flat Admeasuring Carpet Area of 30.35 Sq. Mtrs.							
1332568/ Dewan Housing Finance Corporation Limited	1.Dnyaneshwar Said (Borrower) 2.Pratik Dnyaneshwar Said (Co-Borrower)	EARC TRUST SC - 371	Rs. 54,02,313.03/-	Rs. 19,00,000/-	Rs. 1,90,000/-	18-11-2026 at 4:00:00 PM	Physical
Property Description: Flat No. 001, admeasuring 324.210 sq.ft build up area Ground Floor, Building No. UL 1/5, Unnati Housing Complex, Shree Ganesh Complex CHSL (Proposed), Sector 19A Ulwe, Navi Mumbai City: Ulwe, State: Maharashtra Pincode:410201 more particularly described in Document No. 3980/ 2016 dt. 30.04.2016 at SRO -Panvel -4.							
'LBTNE00005353654,'LBMUM00005037344,'LBTNE00003781035 / ICICI Bank Limited	1. Priti Nilesh Gosar (Borrower) 2. Nilesh Sunderi Gosar (Co-Borrower)	EARCTRUST-SC-511	Rs. 1,54,83,036.9/-	Rs. 47,00,000/-	Rs. 4,70,000/-	18-11-2026 12:00 Noon	Physical
Property Description: Property: I : Shop No. I, Building No. A, Ground Floor, Hariraj Apartments. Near Gurudwara, Survey No. 70, Hissa No. 4/ part, Gut No. 225/ part Situated at Village Kalambhe, Taluka Shahapur, Dist Thane, Maharashtra. Thane 421601. **Property 2:** Shop No. 2, Building No. A, Ground Floor, Hariraj Apartments, Near Gurudwara Survey No. 70, Hissa No. Gut No. 225/ part situated at Village Kalambhe, Taluka Shahapur , Dist Thane, maharashtra, Thane, 421601. **Property 3:** Basement No. I, Building No. A. Hariraj Apartments, Near Gurudwara, Survey No. 70, Hissa No. 4/part. Gut No. 225/ part situated at Village Kalambhe, Taluka Shahpur, Dist Thane, Maharashtra 421601.							
65278753726,'65278754470/ State Bank of India	1. Ms. Sangeeta Vilas Kalsekar (Borrower) and 2. Ms. Vaisali Vilas Kalsekar (Guarantor)	EARC Trust - SC 512	Rs. 35,01,708.99/-	Rs. 12,50,000/-	Rs. 1,25,000/-	03/12/2026 at 11:00 AM	Physical
Property Description: Flat No. 005, 53/1, 3, 4, Ground Floor, Laxmi Narayan Residency, Platinum Wing, Kalher Pipeline Bus Stop, Chaturvedi Estate, Retibunde, Village Kalher, Taluka Bhiwandi, Thane, City Thane, State Maharashtra, Pincode- 421302, **Area** 415.00 Sq.Ft. i.e. 38.56 Sq.M. Built Up. (survey Number: 53/3 and Others)							
65278767933,'65278769011/ State Bank of India	1. Ms. Vaisali Vilas Kalsekar (Borrower) and 2. Ms. Sangeeta Vilas Kalsekar (Guarantor)	EARC Trust - SC 512	Rs. 34,91,346.43/-	Rs. 12,50,000/-	Rs. 1,25,000/-	03/12/2026 at 12:00 PM	Physical
Property Description: Flat No. 304, 3rd Floor, Laxmi Narayan Residency, Platinum Wing, Chaturvedi Estate, Retibunde, Village-Kalher, Taluka Bhiwandi, Thane, City Thane, State Maharashtra, Pin code- 421302.							
'AFH000100354696/ Yes Bank Limited	1. Amar Kundani (Borrower) and 2. Jyoti Amar Kundani (Co-Borrower)	EARC Trust SC 471	Rs. 23,27,057.59/-	Rs. 15,00,000/-	Rs. 1,50,000/-	18/11/2026 at 11:00 AM	Physical
Property Description: Flat No. 210, Admeasuring 23.255 Sq. Mtrs. In Inclusive Of Balconies, 2nd Floor, Building No 2, Phase 1, JP Synergy, Phase I, Near Shiv Temple, Gaikwad Pada Road, Durgadevi Nagar, Near Kailash Colony, Ambernath East- 421501.							
'612215659/ Hdfc Bank Ltd	Khan Usman Abdul Rahman (Borrower)	EARC TRUST-SC 469	Rs. 13,33,520.29/-	Rs. 11,00,000/-	Rs. 1,10,000/-	18/11/2026 at 1:00 PM	Physical
Property Description: Dharti Park- Type B, Wing E, Flat No. 104, Floor 1, Plot N0.85, Near Tata Housing, Behind Shriniwas Park, Village Maan, Boisar East- 401501. Area of Flat- 418 Sq Ft Carpet.							
625187042, 625555137, 618728227, 602483025, 633531048, 626087740 /HDFC Bank Ltd	Panchal Ashwin C (Borrower)	EARC TRUST-SC 469	Rs. 52,70,820.4 /-	Rs. 21,00,000/-	Rs. 2,10,000/-	18-11-2026 at 10:00 AM	Physical
Property Description: Casa Rio- Amazona- E, Flat No- 101, 1st Floor, S No 59, 60/3, Cluster, Behind Lodha Heaven, Kalyan Shil Road, Dombivali [E], Dist Thane- 421204							

IMPORTANT INFORMATION REGARDING AUCTION PROCESS:

1.	EMD Demand Drafts (DD) shall be drawn in favor of "EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" payable at Mumbai	
2.	EMD Payments made through RTGS shall be to : **Name of the Account No.** EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" **Account No :** 000405158602; **Name of the Bank -** ICICI BANK; **IFSC Code :** IFSC ICIC0000004	
3.	**Last Date of Submission of EMD**	Received 1 day prior to the date of auction
4.	**Place for Submission of Bids**	1st Floor, Edelweiss House, off CST Road, Kalina, Mumbai-400098
5.	**Place of Auction (Web Site for Auction)**	E-Auction (https://auction.edelweissarc.in)
6.	**Contact Person with Phone No.**	Customer care: 1800 266 6540
7.	**Date & Time of Inspection of the Property**	As per prior appointment

For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e. **https://auction.edelweissarc.in**

Date : 01.11.2026
Place : Mumbai

Authorised Officer
For Edelweiss Asset Reconstruction Company Limited

Edelweiss Asset Reconstruction

D-Link

D-Link (India) Limited

CIN: L72900GA2008PLC005775
Registered office: Plot No. U02B, Verna Industrial Estate, Verna, Goa - 403722. Phone: 0832-2885800, Website: https://www.dlink.com/in/en; Email: shares@dlink.co.in

EXTRACT OF THE STATEMENT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED 30TH SEPTEMBER, 2026

(₹ In Lakhs)

Sr. No.	Particulars	Standalone						Consolidated					
		Quarter ended			Six months ended		Year ended	Quarter ended			Six months ended		Year ended
		30.09.2026 (Unaudited)	30.06.2026 (Unaudited)	30.09.2025 (Unaudited)	30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	31.03.2026 (Audited)	30.09.2026 (Unaudited)	30.06.2026 (Unaudited)	30.09.2025 (Unaudited)	30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	31.03.2026 (Audited)
1	Total income from Operations	45,369.31	45,976.81	37,815.24	91,346.12	73,167.03	157,431.56	45,568.68	46,169.22	38,022.82	91,737.90	73,584.76	158,233.91
2	Net Profit for the period before tax (after Extraordinary items)	3,779.67	3,689.64	3,398.57	7,469.31	6,628.41	13,853.23	3,792.51	3,716.80	3,437.13	7,509.31	6,714.32	14,006.25
3	Net Profit for the period after tax (after Extraordinary items)	2,816.16	2,740.44	2,511.08	5,556.60	4,913.19	10,294.98	2,825.02	2,760.65	2,537.76	5,585.67	4,975.28	10,405.82
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	2,846.33	2,730.68	2,531.59	5,577.01	4,944.18	10,361.82	2,858.82	2,750.01	2,560.87	5,608.83	5,008.14	10,475.94
5	Paid up Equity Share Capital (Face Value ₹ 2/-)	710.10	710.10	710.10	710.10	710.10	710.10	710.10	710.10	710.10	710.10	710.10	710.10
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	47,656.99	-	-	-	-	-	49,858.43
7	Earnings Per Share (Face value of ₹2/- each)												
	1. Basic (*not annualised)	7.93*	7.72*	7.07*	15.65*	13.84*	29.00	7.96*	7.78*	7.15*	15.73*	14.02*	29.31
	2. Diluted (*not annualised)	7.93*	7.72*	7.07*	15.65*	13.84*	29.00	7.96*	7.78*	7.15*	15.73*	14.02*	29.31

Notes:

a) The above unaudited standalone & consolidated financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its Meeting held on 31st October 2026. The statutory auditors have expressed an unmodified review conclusion. The unaudited standalone & consolidated financial results have been prepared in accordance with Ind AS prescribed under Section 133 of the Companies Act, 2013, and other recognised accounting practices and policies and is in compliance with Regulation 33 of the SEBI (Listing Obligations and Dislcosure Requirements) Regulations, 2015.

b) The Company operates in a single reportable business segment namely networking products.

c) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full financial results of the Company are available for investors at https://investors.dlink.co.in, www.nseindia.com and www.bseindia.com. The same can be accessed by scanning the QR Code provided below.

For and on behalf of the Board of Directors
of D-Link (India) Limited
CIN: L72900GA2008PLC005775

Tushar Sighat
Managing Director & CEO
DIN No. 06984518

Mumbai, 31st October, 2026

लार्क ट्रेडिंग एंड फाइनेंस लिमिटेड

CIN: L34102UP1987PLC009222
पंजीकृत कार्यालय: सी–273 सेक्टर–63, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश–201301
टेलीफोन –011–22159466, ईमेल: larktradingfinance@gmail.com वेबसाइट: www.larktrading.in

30 सितम्बर, 2026 को समाप्त तिमाही और अर्ध वर्ष हेतु स्टैण्डअलोन अलेखापरीक्षित वित्तीय परिणामों का सारांश (SEBI (LODR) विनियम, 2015 का विनियम 47(1)(बी))

(रु. लाख में)

विवरण	तिमाही समाप्ति			अर्ध वर्ष समाप्ति		वर्ष समाप्ति
	30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
संचालनों से कुल आय	94.78	83.14	16.56	177.93	33.47	122.97
अन्य आय	0.69	3.17	0.13	3.87	0.20	23.13
अवधि हेतु शुद्ध लाभ/(हानि) (कर पूर्व, आपवादिक और/या असाधारण मदें)	(0.15)	24.45	(4.55)	23.33	(0.34)	(12.41)
कर पश्चात अवधि हेतु शुद्ध लाभ/(हानि) (आपवादिक और/या असाधारण मद पश्चात्)	(0.15)	18.30	(4.55)	17.17	(0.34)	(9.00)
अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात्) और अन्य कुल व्यापक आय (कर पश्चात्) शामिल]	(0.15)	18.30	(4.55)	17.17	(0.34)	(9.00)
प्रति शेयर पूंजी	526	526	526	526	526	526
रिजर्व (पुनर्मूल्यांकन रिजर्व को छोड़कर) जैसा कि पूर्व वर्ष के तुलन पत्र में दर्शाया गया है	205.54	0.00	0.00	205.54	0.00	188.37
प्रति शेयर आय (प्रत्येक रु. 10/–) (सतत एवं असतत परिचालनों हेतु):						
1. मूलभूत:	0.00	0.35	(0.09)	0.33	(0.01)	(0.17)
2. तरलीकृत:	0.00	0.35	(0.09)	0.33	(0.01)	(0.17)

नोट:
उपरोक्त सेबी (सूचीबद्ध दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 33 के तहत स्टॉक एक्सचेंजों के साथ दायर त्रैमासिक/अर्धवार्षिक वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। त्रैमासिक/अर्धवार्षिक वित्तीय परिणामों का पूरा प्रारूप स्टॉक एक्सचेंज की वेबसाइटों www.msei.in और कंपनी की वेबसाइट www.larktrading.in पर उपलब्ध है

कृते लार्क ट्रेडिंग और फाइनेंस लिमिटेड
एसडी/–
(शिवानी तायल)
पूर्णकालिक निदेशक
डीन: 10231038

दिनांक: 30.10.2026
स्थान: नोएडा

टाटा कैपिटल लिमिटेड

पंजीकृत कार्यालय : 11वीं मंजिल, टावर ए, पेनिंसुला बिजनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुंबई–400013

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 (''नियमावली'') के नियम 3 के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (''अधिनियम'') की धारा 13 (2) के अंतर्गत।

यह सूचना दी जाती है कि टाटा कैपिटल लिमिटेड एक गैर–बैंकिंग वित्त कंपनी है तथा कंपनी अधिनियम, 1956 के प्रावधानों के अंतर्गत निगमित है, जिसका पंजीकृत कार्यालय पेनिंसुला बिजनेस पार्क, टावर ए, 11वीं मंजिल, गणपतराव कदम मार्ग, लोअर परेल, मुंबई–400013 तथा अन्य स्थानों के साथ–साथ नई दिल्ली (''शाखा'') में एक शाखा कार्यालय स्थित है। यह कि आदेश तिथि 24.11.2023 के माध्यम से, राष्ट्रीय कंपनी कानून न्यायाधिकरण (एनसीएलटी) मुंबई ने कंपनी अधिनियम, 2013 के प्रावधानों की धारा 230 से 232 के अंतर्गत धारा 66 तथा अन्य लागू प्रावधानों (''उक्त योजना'') के साथ पठित के तहत हस्तांतरणकर्ता के रूप में टाटा कैपिटल फाइनेंशियल सर्विसेज लिमिटेड (''टीसीएफएसएल'') तथा टाटा क्लीनटेक कैपिटल लिमिटेड (''टीसीसीएल'') और हस्तांतरिती के रूप में टाटा कैपिटल लिमिटेड (''टीसीएल'') के बीच व्यवस्था की योजना (''उक्त योजना'') को विधिवत स्वीकृति प्रदान की है। इसके निबंधनों के अनुसार, टीसीएफएसएल तथा टीसीसीएल (हस्तांतरणकर्ता कंपनियां) अपने उपक्रम के साथ, एक परिचालनरत् उपक्रम के रूप में, अपनी समस्त संपत्तियों, परिसंपत्तियों, अधिकारों, लाभों, हितों, कर्तव्यों, दायित्वों, देनदारियों, अनुबंधों, अनुबंधों, प्रतिभूतियों आदि के साथ दिनांक 01.01.2024 से टीसीएल में विलय हो गई हैं। उक्त आदेश तथा योजना के अनुसरण में, टीसीएफएसएल द्वारा निष्पादित सभी सुविधा दस्तावेज तथा उसके संबंध में सभी बकाया राशियों आवेदक कंपनी को हस्तांतरित हो गई और इस प्रकार टीसीएल इसके निबंधनों के अनुसार ऋणधारक / सह–ऋणधारक से इसका दावा करने की अधिकारी है।

एतद्वारा सूचना दी जाती है कि निम्नलिखित देनदारों / विधिक प्रतिनिधियों / विधिक वारिसों (ऋणधारक / सह–ऋणधारक) ने टाटा कैपिटल लिमिटेड (टीसीएल) से प्राप्त मूलधन का ब्याज तथा अन्य प्रभारों के साथ पुनर्भुगतान करने में चूक की है। टीसीएल की देनदारियों के पुनर्भुगतान में चूक के परिणामस्वरूप भारतीय रिजर्व बैंक के दिशा–निर्देशों के अनुसार नीचे उल्लेखित ऋण खातों को गैर–निष्पादित परिसंपत्ति के रूप में वर्गीकृत किया गया है। टीसीएल ने अपने प्राधिकृत अधिकारी के माध्यम से वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (अधिनियम) के प्रावधानों के अनुसरण में अधिनियम की धारा 13 (2) के अंतर्गत नीचे उल्लेखित वैधानिक मांग सूचना जारी की है, जिसमें ऋणधारकों से सूचना के 60 दिनों के भीतर भावी ब्याज तथा लागतों के साथ उक्त बकाया राशि का भुगतान करने का आह्वान किया गया है, ऐसा न करने पर टीसीएल अधिनियम की धारा 13(4) के अंतर्गत विस्तृत सभी या किसी भी अधिकार का प्रयोग करेगी, जिसमें नीचे वर्णित संपत्तियों पर ऋणधारकों द्वारा टीसीएल के पक्ष में सृजित प्रतिभूति हित का प्रवर्तन शामिल है :

ऋण खाता संख्या (एं)	देनदार(रों) / विधिक वारिस(रों) / विधिक प्रतिनिधि(यों) का नाम व पता	एनपीए तिथि	मांग सूचना के अनुसार बकाया राशि / मांग सूचना की तिथि
TCFLA035900 0013800159 & TCFBL03860 00013899453	मैसर्स श्री राधा ट्रेडिंग कंपनी ग्राउंड फ्लोर, प्लॉट नंबर 2, गली नंबर 2, स्वर्ण पार्क, मुंडका, नई दिल्ली, पश्चिम दिल्ली, नई दिल्ली, पिन कोड–110041 भारत +91–9999972395, अन्य पता : मैसर्स श्री राधा ट्रेडिंग कंपनी, ए–20, रमा रोड, आदर्श नगर, दिल्ली–110033, श्री ललित अग्रवाल ग्राउंड फ्लोर, प्लॉट नंबर 2, गली नंबर 2, स्वर्ण पार्क, मुंडका, नई दिल्ली, पश्चिम दिल्ली, नई दिल्ली, पिन कोड–110041 भारत +91–9999972395, अन्य पता : श्री ललित अग्रवाल, ए–20, रमा रोड, आदर्श नगर, दिल्ली–110033, श्री पवन कुमार ग्राउंड फ्लोर, प्लॉट नंबर 2, गली नंबर 2, स्वर्ण पार्क, मुंडका, नई दिल्ली, पश्चिम दिल्ली, नई दिल्ली, पिन कोड–110041 भारत +91–9999972395, अन्य पता : श्री पवन कुमार, ए–20, रमा रोड, आदर्श नगर, दिल्ली–110033, श्रीमती रुचिका अग्रवाल ग्राउंड फ्लोर, प्लॉट नंबर 2, गली नंबर 2, स्वर्ण पार्क, मुंडका, नई दिल्ली, पश्चिम दिल्ली, नई दिल्ली, पिन कोड–110041 भारत +91–9999972395, अन्य पता : श्री पवन कुमार, ए–20, रमा रोड, आदर्श नगर, दिल्ली–110033, श्रीमती शशि बाला गोयल ग्राउंड फ्लोर, प्लॉट नंबर 2, गली नंबर 2, स्वर्ण पार्क, मुंडका, नई दिल्ली, पश्चिम दिल्ली, नई दिल्ली, पिन कोड–110041 भारत +91–9999972395, अन्य पता : श्री पवन कुमार, ए–20, रमा रोड, आदर्श नगर, दिल्ली–110033	01–10–2026	रु. 3,07,15,991/– तथा 16.10.2026

प्रतिभूत परिसंपत्तियों के विवरण : बिना छत के अधिकारों के दूसरी मंजिल तथा तीसरी मंजिल का 1/3वां हिस्सा, संपत्ति संख्या 20, ब्लॉक ए में निर्मित, क्षेत्रफल 375 वर्ग गज, खसरा संख्या 38 में से, ग्राम भरोला कॉलोनी जिसे आदर्श नगर, रमा रोड दिल्ली–110033 के रूप में जाना जाता है, जिसका विस्तृत विवरण श्री पवन कुमार तथा श्रीमती पिंकी अग्रवाल के पक्ष में निष्पादित विभाजन विलेख तिथि 16.08.2023 में वर्णित है।

21804203 & TCFLA03590 00011846341	1. मैसर्स गुरमेहर एंटरप्राइजेज प्रोपराइटर श्री जतिंदर के माध्यम से, प्लॉट नंबर– जीआई/118, ग्राउंड फ्लोर, बायाँ हिस्सा, मायापुरी फेज–।।, दिल्ली–110064, अन्य पता : ए–11/बी, दूसरी मंजिल, फतेह नगर, सिंह सभा गुरुद्वारा के पास, ग्राम तिहाड़ क्षेत्र, नई दिल्ली–110018, 2. एसएसडब्ल्यू जेबी इंटरनेशनल प्रोपराइटर श्री जतिंदर के माध्यम से, प्लॉट नंबर– जीआई/118, ग्राउंड फ्लोर, बायाँ हिस्सा, मायापुरी फेज–।।, दिल्ली–110064, अन्य पता : ए–11/बी, दूसरी मंजिल, फतेह नगर, सिंह सभा गुरुद्वारा के पास, ग्राम तिहाड़ क्षेत्र, नई दिल्ली–110018, 3. श्री जतिंदर, प्लॉट नंबर– जीआई/118, ग्राउंड फ्लोर, बायाँ हिस्सा, मायापुरी फेज–।।, दिल्ली–110064, अन्य पता : ए–11/बी, दूसरी मंजिल, फतेह नगर, सिंह सभा गुरुद्वारा के पास, ग्राम तिहाड़ क्षेत्र, नई दिल्ली–110018, 4. श्रीमती नरिंदर कौर, प्लॉट नंबर– जीआई/118, ग्राउंड फ्लोर, बायाँ हिस्सा, मायापुरी फेज–।।, दिल्ली–110064, अन्य पता : ए–11/बी, दूसरी मंजिल, फतेह नगर, सिंह सभा गुरुद्वारा के पास, ग्राम तिहाड़ क्षेत्र, नई दिल्ली–110018, 5. श्री हरप्रीत, प्लॉट नंबर– जीआई/118, ग्राउंड फ्लोर, बायाँ हिस्सा, मायापुरी फेज–।।, दिल्ली–110064, अन्य पता : सिंह सभा गुरुद्वारा के पास, ग्राम तिहाड़ क्षेत्र, नई दिल्ली–110018	01–10–2026	रु. 29,85,928/– तथा 07.10.2026

प्रतिभूत परिसंपत्तियों के विवरण : संपत्ति संख्या ए–11/बी, दूसरी मंजिल छत के अधिकारों सहित, संपत्ति के दक्षिणी भाग पर निर्मित, क्षेत्रफल लगभग 70 वर्ग गज, खसरा संख्या 603 का भाग, आबादी फतेह नगर, ग्राम तिहाड़ क्षेत्र, नई दिल्ली–110018 में स्थित, जिसका विस्तृत विवरण श्रीमती नरेंद्र कौर पत्नी जतिंदर सिंह के पक्ष में निष्पादित विक्रय विलेख तिथि 03.11.2008 में वर्णित है। सीमाएं :– पूर्व : संपत्ति संख्या ए–14; पश्चिम : 20 फीट चौड़ी सड़क; उत्तर : उपरोक्त उक्त संपत्ति का शेष भाग; दक्षिण : 12 फीट से प्रवेश सीढ़ियां।

TCFLA03 860 000137783 74	सेठी स्टोर शॉप, डब्ल्यूजेड–186, नांगल राय, नई दिल्ली–110046, मो. 9891195542, अन्य पता : सेठी स्टोर, तीसरी मंजिल छत के अधिकारों सहित, संपत्ति संख्या डब्ल्यूजेड–69/डी/1, प्लॉट नंबर 187, खसरा संख्या 313, ग्राम तिहाड़, मीनाक्षी गार्डन, गली नंबर 3, नई दिल्ली–110018, मो. 9891195542, सुनीता सेठी, डब्ल्यूजेड–69/डी/187, मीनाक्षी गार्डन, तिलक नगर, दिल्ली–110013, मो. 9891195542, अन्य पता : सुनीता सेठी, तीसरी मंजिल छत के अधिकारों सहित, संपत्ति संख्या डब्ल्यूजेड–69/डी/1, प्लॉट नंबर 187, खसरा संख्या 313, ग्राम तिहाड़, मीनाक्षी गार्डन, गली नंबर 3, नई दिल्ली–110018, मो. 9891195542, गुलशन सेठी, आर–28, डब्ल्यूजेड–69/डी/1, मीनाक्षी गार्डन, तिलक नगर, दिल्ली–110018, मो. 9891195542, अन्य पता : गुलशन सेठी, तीसरी मंजिल छत के अधिकारों सहित, संपत्ति संख्या डब्ल्यूजेड–69/डी/1, प्लॉट नंबर 187, खसरा संख्या 313, ग्राम तिहाड़, मीनाक्षी गार्डन, गली नंबर 3, नई दिल्ली–110018, मो. 9891195542, मनीष सेठी, डब्ल्यूजेड–69/डी/1, मीनाक्षी गार्डन, तिलक नगर, दिल्ली–110018, मो. 9891195542, अन्य पता : मनीष सेठी, तीसरी मंजिल छत के अधिकारों सहित, संपत्ति संख्या डब्ल्यूजेड–69/डी/1, प्लॉट नंबर 187, खसरा संख्या 313, ग्राम तिहाड़, मीनाक्षी गार्डन, गली नंबर 3, नई दिल्ली–110018, मो. 9891195542, गगन सेठी, डब्ल्यूजेड–69/डी/1एस/एफ, मीनाक्षी गार्डन, तिलक नगर, दिल्ली–110018, मो. 9891195542, अन्य पता : गगन सेठी, तीसरी मंजिल छत के अधिकारों सहित, संपत्ति संख्या डब्ल्यूजेड–69/डी/1, प्लॉट नंबर 187, खसरा संख्या 313, ग्राम तिहाड़, मीनाक्षी गार्डन, गली नंबर 3, नई दिल्ली–110018, मो. 9891195542	03–10–2026	रु. 98,31,858/– तथा 08.10.2026

प्रतिभूत परिसंपत्तियों के विवरण : फ्रीहोल्ड निर्मित संपत्ति संख्या डब्ल्यूजेड–69/डी/1 में से तीसरी मंजिल छत/टेरेस अधिकारों सहित, प्लॉट नंबर 187 पर निर्मित, भूमि क्षेत्रफल 100 वर्ग गज, खसरा संख्या 313 में से, ग्राम तिहाड़ क्षेत्र, दिल्ली राज्य, मीनाक्षी गार्डन के रूप में ज्ञात कॉलोनी, नई दिल्ली–110018 में स्थित, जिसका विस्तृत विवरण श्री गुलशन सेठी के पक्ष में निष्पादित उपहार विलेख तिथि 16.08.2024 में वर्णित है। सीमाएं :– पूर्व : प्लॉट/संपत्ति का शेष भाग; पश्चिम : प्लॉट नंबर 18बी; उत्तर : गली; दक्षिण : सड़क।

5632311, 6467741 & TCFLA035 900 0011072622	इन्दु शुक्ला, सी–71ए, गली नंबर–1, ब्लॉक–सी, भजनपुरा, दिल्ली–110053, अशोक शुक्ला, सी–71ए, गली नंबर–1, ब्लॉक–सी, भजनपुरा, दिल्ली–110053, विमला देवी पत्नी जवाहर लाल शुक्ला, सी–71ए, गली नंबर–1, ब्लॉक–सी, भजनपुरा, दिल्ली–110053, वीजेएस फार्मास्युटिकल्स प्राइवेट लिमिटेड अपने निदेशक इन्दु शुक्ला के माध्यम से, 3382, बेसमेंट क्रिश्चियन कॉलोनी, डीबी गुप्ता रोड, करोल बाग, दिल्ली–110005, अन्य पता : सी–81/3, प्रथम तल, भजनपुरा, दिल्ली–110053, अन्य पता : संपत्ति संख्या 3382, प्लॉट नंबर 6, बेसमेंट एवं भाग ग्राउंड फ्लोर, क्रिश्चियन कॉलोनी, डीबी गुप्ता रोड, करोल बाग, दिल्ली	07–10–2026	रु. 76,75,566/– तथा 08–10–2026

प्रतिभूत परिसंपत्तियों के विवरण : संपूर्ण बेसमेंट तल तथा भूतल पर 180 वर्ग फीट की दुकान (उक्त भाग), संपत्ति संख्या 3382 पर निर्मित, प्लॉट नंबर 6 पर निर्मित, क्षेत्रफल 205 वर्ग गज, खसरा संख्या 3209/3095/3096 में से, बस्ती रैगर, क्रिश्चियन कॉलोनी, करोल बाग, नई दिल्ली में स्थित, जिसका विशेष उल्लेख बंधक विलेख तिथि 29/01/2016 में है, जो दस्तावेज संख्या क्रम संख्या 798, बही सं. 1, वॉल्यूम नंबर 16, 324, पृष्ठ संख्या 87 से 91 के रूप में सब रजिस्ट्रार ऑफ एश्योरेंस दिल्ली में दिनांक 04/02/2016 को पंजीकृत है। मूल विक्रय विलेख तिथि 05/07/2006 संबंधित सब रजिस्ट्रार ऑफ एश्योरेंस के पास दस्तावेज संख्या 5007, अतिरिक्त बही सं. 1, वॉल्यूम नंबर 12043, पृष्ठ 54–62 पर दिनांक 07/07/2006 को पंजीकृत है।

6738633	1. पंकज छाबड़ा, संपत्ति संख्या क्यू–12, कस्तूरबा निकेतन कॉम्प्लेक्स, लाजपत नगर–2, नई दिल्ली–110024, 2. गुलशन कुमार उपनाम गुलशन छाबड़ा उपनाम गुलशन कुमार छाबड़ा, संपत्ति संख्या क्यू–12, कस्तूरबा निकेतन कॉम्प्लेक्स, लाजपत नगर–2, नई दिल्ली–110024, 3. श्रीमती गीतू छाबड़ा, संपत्ति संख्या क्यू–12, कस्तूरबा निकेतन कॉम्प्लेक्स, लाजपत नगर–2, नई दिल्ली–110024, 4. श्रीमती निशा छाबड़ा, संपत्ति संख्या क्यू–12, कस्तूरबा निकेतन कॉम्प्लेक्स, लाजपत नगर–2, नई दिल्ली–110024, 5. रमेश कुमार, संपत्ति संख्या क्यू–12, कस्तूरबा निकेतन कॉम्प्लेक्स, लाजपत नगर–2, नई दिल्ली–110024	07–10–2026	रु. 38,45,502/– तथा 08.10.2026

प्रतिभूत परिसंपत्तियों के विवरण : फ्रीहोल्ड संपत्ति संख्या क्यू–12 का संपूर्ण भूतल एवं प्रथम तल भाग, क्षेत्रफल 33.58 वर्ग मीटर, प्लिंथ एरिया 67.16 वर्ग मीटर, कस्तूरबा निकेतन कॉम्प्लेक्स, लाजपत नगर–II, नई दिल्ली–110024 में स्थित, जिसका विशेष विवरण पंकज छाबड़ा एवं श्री गुलशन कुमार छाबड़ा के पक्ष में निष्पादित उपहार विलेख तिथि 25.07.2016 में वर्णित है।

TCFLA0 35900 00109264 31	मैसर्स दिशा कार्गो मूवर्स, बीजी–12, आर.जी. सिटी सेंटर, गंज थाना के सामने, प्लॉट नंबर 4, मोतिया खान, पहाड़गंज, नई दिल्ली–110055, श्री पुनीत डावर, बीजी–12, आर.जी. सिटी सेंटर, गंज थाना के सामने, प्लॉट नंबर 4, मोतिया खान, पहाड़गंज, नई दिल्ली–110055, श्रीमती प्रिया डावर, बीजी–12, आर.जी. सिटी सेंटर, गंज थाना के सामने, प्लॉट नंबर 4, मोतिया खान, पहाड़गंज, नई दिल्ली–110055	05–04–2026	रु. 89,77,016/– तथा 07.10.2026

प्रतिभूत परिसंपत्तियों के विवरण : आकाश तक के छत/टेरेस अधिकारों सहित संपूर्ण तीसरी मंजिल का भाग जो फ्रीहोल्ड निर्मित संपत्ति संख्या 935 का हिस्सा है, क्षेत्रफल 160 वर्ग गज या 133.78 वर्ग मीटर, जो डॉ. मुखर्जी नगर, किंग्सवे कैंप, दिल्ली–110009 की पुनर्विकास योजना के लेआउट प्लान में स्थित है, जिसका विस्तृत विवरण श्रीमती प्रिया डावर पत्नी श्री पुनीत डावर के पक्ष में निष्पादित विक्रय विलेख तिथि 26.09.2014 में वर्णित है। सीमाएं निम्नानुसार हैं :– पूर्व : प्लॉट नंबर 936; पश्चिम : प्लॉट नंबर 934; उत्तर : सर्विस लेन; दक्षिण : सड़क।

TCFLA 037400 0011078 184	नीरज फैशन्स, विद्या पीठ मार्ग, विकासनगर, जैन सरिया वाली गली, विकासनगर, देहरादून, उत्तराखंड, पिन कोड–248198, भारत +91–8126225558, अन्य पता : नीरज फैशन्स, संपत्ति खाता संख्या 00134, खसरा संख्या 4366, मौजा रसूलपुर पछवादून, तहसील विकासनगर, देहरादून–248198, उत्तराखंड, मोबा. नंबर 8126225558, साक्षी ग्रोवर, विद्या पीठ मार्ग, विकासनगर, जैन सरिया वाली गली, विक. ासनगर, देहरादून, उत्तराखंड, पिन कोड–248198, भारत +91–8126225558, अन्य पता : साक्षी ग्रा. `वर, संपत्ति खाता संख्या 00134, खसरा संख्या 4366, मौजा रसूलपुर पछवादून, तहसील विकासनगर, देहरादून–248198, उत्तराखंड, मोबा. नंबर 8126225558, नीरज ग्रोवर, विद्या पीठ मार्ग, विकासनगर, जैन सरिया वाली गली, विकासनगर, देहरादून, उत्तराखंड, पिन कोड–248198, भारत +91–8126225558, अन्य पता : नीरज ग्रोवर, संपत्ति खाता संख्या 00134, खसरा संख्या 4366, मौजा रसूलपुर पछवादून, तहसील विकासनगर, देहरादून–248198, उत्तराखंड, मोबा. नंबर 8126225558	03–10–2026	रु. 28,63,884/– तथा 09.10.2026

प्रतिभूत परिसंपत्तियों के विवरण : संपत्ति संख्या 00134, खसरा संख्या 4366, क्षेत्रफल 84.7 वर्ग मीटर, ग्राम रसूलपुर, परगना पछवादून, तहसील विक. ासनगर, जिला देहरादून–248198 में स्थित, जिसका विस्तृत विवरण साक्षी ग्रोवर के पक्ष में निष्पादित विक्रय विलेख तिथि 30/03/2017 में वर्णित है। संपत्ति की सीमाएं निम्नानुसार हैं :– पूर्व : 20 फीट चौड़ी सड़क, सीमा की लंबाई : 19 फीट; पश्चिम : विक्रेता की भूमि, सीमा की लंबाई : 19 फीट; उत्तर : श्रीमती मंजू देवी की भूमि, जिसे आज एक पृथक विक्रय विलेख के माध्यम से खरीदा जा रहा है, सीमा की लंबाई : 48 फीट; दक्षिण : विक्रेता की भूमि, सीमा की लंबाई : 48 फीट।

उपर्युक्त मांग सूचनाओं की प्रभावी तामील सुनिश्चित करने के उद्देश्य से, हम सार्वजनिक सूचना के माध्यम से उक्त सूचनाओं की तामील करा रहे हैं। उपर्युक्त ऋणधारकों से एतद्वारा अधिनियम की धारा 13(2) के अंतर्गत इस सूचना के 60 दिनों के भीतर उपरोक्त दायित्वों का निस्तारण करने का आह्वान किया जाता है, ऐसा न करने पर टीसीएल अधिनियम की धारा 13(4) के अंतर्गत सभी या किसी भी अधिकार का प्रयोग करेगी। प्रासंगिक रूप से, ऋणधारकों को यह भी सूचित किया जाता है कि अधिनियम की धारा 13(13) के निबंधनों के अनुसार, वे उपरोक्त प्रतिभूत परिसंपत्तियों का विक्रय, पट्टा के माध्यम से या अन्य किसी प्रकार से हस्तांतरण नहीं करेंगे।

स्थान : दिल्ली तथा देहरादून
तिथि : 30–10–2026

हस्ता./–
प्राधिकृत अधिकारी
टाटा कैपिटल लिमिटेड

हिंदुजा हाउसिंग फाइनेंस लिमिटेड.

कॉर्पोरेट कार्यालय : नंबर 167–169, दूसरी मंजिल, अन्ना सलाई, चैदापेट, चेन्नई-600015, और शाखा कार्यालय: एफ8, पहली मंजिल, महालक्ष्मी टावर, सेक्टर 4, वैशाली, गाजियाबाद-201010 ईमेल: auction@hindujahousingfinance.com

आरएलएम – अनुराग शुक्ला – 8090655550 ● आरआरएम – शशि मिश्रा – 9718025302
जेडआरएम – पवन पांडे – 8010562716

अचल संपत्ति के भौतिक कब्जे की सार्वजनिक सूचना

सेवा में,
1. **सुश्री सामंत्रा निन्हाराम (उधारकर्ता),** मकान नंबर 305, डूंगर मोहल्ला, शाहदरा, दिल्ली, न्यू कैम्ब्रिज पब्लिक स्कूल के पास, शाहदरा, दिल्ली, भारत – 110032
2. **श्री सागर राजू (सह–उधारकर्ता),** मकान नंबर 305, डूंगर मोहल्ला, शाहदरा, दिल्ली, न्यू कैम्ब्रिज पब्लिक स्कूल के पास, शाहदरा, दिल्ली, भारत – 110032

लैन नंबर: GR/KAP/KUNJ/A000001163

जबकि श्री मोहित शर्मा, कड़कड़डूमा न्यायालय, मुख्य न्यायिक मजिस्ट्रेट, शाहदरा, कड़कड़डूमा न्यायालय, दिल्ली द्वारा पारित दिनांक 05–10–2026 के आदेश, वाद संख्या – 2501/2026 के अनुसार, संपत्ति का भौतिक कब्जा, अर्थात निर्मित संपत्ति का संपूर्ण भाग एवं भूखंड, जिसका संपत्ति संख्या 305/।/1 है, जिसका भूमि क्षेत्रफल 25 वर्ग गज (अर्थात 20.09 वर्ग मीटर) है, खसरा संख्या 642 में से, ग्राम चंद्रावली के क्षेत्र में, बाल्मीकि मंदिर के निकट, डूंगर, मोहल्ला इलाका शाहदरा, दिल्ली–1100032 में स्थित है, जिसकी सीमाएं निम्नलिखित हैं: पूर्व : उत्तर–पूर्व– अन्य संपत्ति पश्चिम : दक्षिण–पश्चिम– गली 5.5 फीट उत्तर : उत्तर–पश्चिम– अन्य संपत्ति दक्षिण : दक्षिण–पूर्व– अन्य संपत्ति, जिसका कब्जा मेसर्स हिंदुजा हाउसिंग फाइनेंस लिमिटेड द्वारा दिनांक **29.10.2026** को ले लिया गया है।

विशेष रूप से उधारकर्ताओं और आम जनता को एतद्वारा सावधान किया जाता है कि वे संपत्ति के साथ कोई लेन–देन न करें और संपत्ति के संबंध में कोई भी लेन–देन मेसर्स हिंदुजा हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।

दिनांक: 01.11.2026, स्थान: दिल्ली–एनसीआर — अधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड

पशुपति एक्रिलॉन लिमिटेड

CIN : L50102UP1982PLC015532
पंजीकृत कार्यालय : काशीपुर रोड, ठाकुरद्वारा, जिला मोरादाबाद (उ. प्र.)
कॉरपोरेट कार्यालय : एम–14, कनॉट सर्कस (मिडिल सर्कल)
नई दिल्ली–110 001, फोन नं. : 91-11-47627400, फैक्स नं. : 91-11-47627497
E-mail : secretarial@pasupatiacrylon.com; Website : www.pasupatiacrylon.com

भौतिक रूप में धारित शेयरों के अंतरण एवं डीमैटेरियलाइजेशन हेतु विशेष विंडो की सूचना

सेबी के परिपत्र संख्या HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी, 2026 के अनुपालन में, सभी शेयरधारकों को सूचित किया जाता है कि सेबी ने भौतिक रूप में धारित शेयरों के अंतरण (ट्रांसफर) संबंधी अनुरोधों को दाखिल करने/पुनः दाखिल करने की सुविधा प्रदान करने हेतु एक वर्ष की विशेष अवधि (स्पेशल विंडो) प्रदान की है।

यह विशेष विन्डो 5 फरवरी, 2026 से 4 फरवरी, 2027 तक खुली रहेगी। यह सुविधा उन भौतिक शेयरों के हस्तांतरण विलेखों को जमा करने/पुनः जमा करने के लिए उपलब्ध है, जिनकी खरीदे/बिक्री 1 अप्रैल, 2019 से पूर्व की गई थी। यह सुविधा उन हस्तांतरण अनुरोधों के लिए भी उपलब्ध होगी, जिन्हें पूर्व में प्रस्तुत किया गए था, किन्तु दस्तावेजों/प्रक्रिया अथवा अन्य किसी के कारण से अस्वीकृत/वापिस कर दिया गया था या जिन पर कोई कार्यवाही नहीं की गई थी।

इस विशेष विन्डो के तहत हस्तांतरित किए गए शेयर अनिवार्य रूप से केवल डीमैट मोड में जारी किए जाएंगे, जिनके लिए निर्धारित प्रक्रिया का पालन किया जाएगा। ऐसे शेयरों पर हस्तांतरण के पंजीकरण की तिथि से एक वर्ष की अवधि के लिए लॉक–इन अवधि लागू होगी। उक्त लॉक–इन अवधि के दौरान, इन शेयरों का हस्तांतरण/कोई लियन अंकित करना/प्रतिभूति (प्लेज) रखना मान्य नहीं होगा।

पात्र शेयरधारक, जो इस अवसर का लाभ उठाने चाहते हैं, उनसे अनुरोध है कि वे उपरोक्त परिपत्र में उल्लिखित अवधि के भीतर अपने मूल शेयर प्रमाणपत्र एवं अंतरण प्रपत्र (ट्रांसफर डीड) आवश्यक दस्तावेजों सहित कंपनी के रजिस्ट्रार एवं शेयर एवं ट्रांसफर एजेंट **एमसीएस शेयर ट्रांसफर एजेंट लिमिटेड**, 179–180, तीसरी मंजिल, डीएसआईडीसी शेड, ओखला इंडस्ट्रियल एरिया, फेज–1, नई दिल्ली–110020 को प्रस्तुत करें। किसी भी प्रकार की पूछताछ के लिए आप helpdeskdelhi@mcsregistrars.com या secretarial@pasupatiacrylon.com पर ईमेल भेजकर संपर्क कर सकते हैं।

परिपत्र (सर्कुलर) निम्नलिखित लिंक पर देखा/प्राप्त किया जा सकता है : https://pasupatiacrylon.com/wp-content/uploads/2026/02/SEBI-Circular-for-Special-Window_30.01.2026.pdf

कृते पशुपति एक्रिलॉन लिमिटेड
(हस्ता./–) भारत ठक्कर
कंपनी सचिव

दिनांक : 31 अक्टूबर, 2026
स्थान : ठाकुरद्वारा

फॉर्म-ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

मेसर्स डायनामिक्स सिक्योरिटीज एंड होल्डिंग्स प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	मेसर्स डायनामिक्स सिक्योरिटीज एंड होल्डिंग्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	10.08.1994
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/पंजीकृत है	कंपनी रजिस्ट्रार, मुंबई
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U65990MH1994PTC080250
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	डीवी हाउस, जन. ए.के. वैद्य मार्ग, गोरेगांव (पूर्व), मुंबई 400 063
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	30–10–2026
7.	दिवाला समाधान प्रक्रिया समाप्त होने की अनुमानित तारीख	28–04–2027
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	श्री एस गोपालकृष्णन IBBI/IPA-002/IP-N00151/2017-2018/10398
9.	अंतरिम रिजोल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	पता: 203, घाटकोपर निलकांत सीएचएस, जेठभाई लेन, घाटकोपर (पूर्व)–400077 ई–मेल: gopi63.ip@gmail.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई–मेल	पता: 203, घाटकोपर निलकांत सीएचएस, जेठभाई लेन, घाटकोपर (पूर्व)–400077 ई–मेल: dynamix.cirp@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	14.11.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा लेनदारों की श

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

।। न मे भक्त प्रणश्यति ।।

कुंभमेळा आणि सरकारी डामडौल

गेल्या वर्षभरापासून गाजावाजा होत असलेल्या नाशिक त्र्यंबकेश्वरच्या कुंभमेळ्याचे ध्वजारोहण पार पडले. राष्ट्रपती द्रौपदी मुर्मू यांच्या उपस्थितीत कुंभमेळ्याचे औपचारिक कार्यक्रम पार पाडले गेले. एकूणच या ध्वजारोहणाचा आणि राष्ट्रपतींच्या उपस्थितीतल्या कार्यक्रमाचा तामझाम बघितला तर साधुसंत किंवा सर्वसामान्य नागरीकांपेक्षा सरकारी कार्यपद्धतीचेच हे ध्वजारोहण पार पडले. यापूर्वीच्या कुंभमेळ्यांसाठी असलेला सर्वसामान्य लोकांमधला उत्साह या कुंभमेळ्याच्याबाबतीत पाहिजे तेवढा दिसला नाही हीदेखील वस्तुस्थिती आहे. गेल्या सहा महिन्यांपासून तर नाशिकचे रामकुंड किंवा तो परिसर ज्या कारणांसाठी सतत गजबजलेला असतो. तिथे दुरूस्तीची कामं हाती घेतली गेली होती. आणि श्राद्ध किंवा कर्मक्रिया करायला दुसरी ठिकाणं दिली गेली होती. आतादेखील पुढच्या वर्षभरामध्ये अशाच प्रकारची गैरसोय लोकांना सहन करावी लागण्याची शक्यता आहे. कुंभमेळा ही भारतीय संस्कृतीची एक सनातन परंपरा मानली जाते. त्यामागचा उद्देश आणि एकूणच खगोल किंवा सृष्टीचक्रात होत असलेले बदल लक्षात घेऊन हा कुंभमेळा पार पडत असतो. ३१ ऑक्टोबरला गुरू ग्रहाने सिंह राशीत प्रवेश केला आणि म्हणून याला सिंहस्थ कुंभमेळा असेदेखील नाव पडले. मग समुद्रमंथनातून प्राप्त झालेल्या कुंभातील अमृत ज्या ज्या ठिकाणी पडले त्या ठिकाणी हा कुंभमेळा भरतो असेदेखील सांगितले जाते. म्हणूनच या सिंहस्थ कुंभमेळ्यांच्या पावन पर्वावर त्या त्या ठिकाणच्या पवित्र नद्यांमध्ये विशिष्ट कालावधीत स्नान किंवा अंघोळ करण्याला विशेष महत्त्व दिले गेले. स्वाभाविकपणे त्या विशिष्ट मुहूर्ताला जिथे जिथे कुंभमेळे भरतात तिथे तिथे प्रचंड गर्दी होत असते. एकीकडे ही सनातन परंपरा आणि आजच्या या आधुनिक काळात त्या परंपरेचा अनुभव घेण्यासाठी लोकांची होणारी गर्दी असे एक मोठे निमित्त आणि औचित्य सर्वच ठिकाणी पाहायला मिळते. गोदावरी नदीचे पावित्र्य सर्वश्रुत आहे. त्र्यंबकेश्वरच्या ब्रह्मगिरी पर्वतातून उगम पावणाऱ्या नदीचे मूळ नाव गौतमी असे आहे. तिला गंगेप्रमाणेच आदर आणि सन्मान देण्याची प्राचीन परंपरा पाहायला मिळते.

सनातन आणि आजचे विज्ञान

भारतीय संस्कृतीत आणि त्या संस्कृतीच्या विविध प्रकारच्या तत्त्वज्ञानातून, विचारातून संस्कारातून इथल्या समाजव्यवस्थेचे संगोपन आणि संवर्धन होत आले. अनेक प्रकारची विविधता हे तर भारताचे वैशिष्ट्य आहेच. परंतु ही विविधता इतकी आश्चर्यकारक स्वरूपाची आहे की, कुंभमेळ्यांच्या निमित्तानेसुद्धा त्याचे दर्शन घडते. आणि आश्चर्याचा धक्काही बसत असतो. संस्कृतीचा किंवा हिंदू धर्माचा अभिमान बाळगणाऱ्यांनासुद्धा कुंभमेळ्यामध्ये अशा प्रकारची विविधता असू शकेल. याची कोणतीही कल्पना नसते. मग अगदी नागा साधूंपासून ते शेकडो प्रकारच्या साधूंच्या आखाड्यांचे त्यांच्या त्यांच्या पद्धतीने होणारे उपक्रम आणि सोपस्कार हीदेखील एक विचित्र विविधता कुंभमेळ्यातून पाहायला मिळते. जाती, संप्रदाय, भाषा, या सगळ्या गोष्टी आहेतच. परंतु कुंभमेळा म्हणून आणि एक सनातन परंपरेचा भाग म्हणून हजारो लोक त्या एका विशिष्ट पवित्र पर्वावर एकत्र येतात. त्या त्या वेळेचे महत्त्व ओळखून आपापले सोपस्कार आणि उपक्रम पार पाडतात. हा प्रकार शेकडो वर्षांपासून तसाच चालू आहे. फक्त आता त्याला आधुनिक विज्ञानाची, तंत्रज्ञानाची जोड मिळाली आहे. त्यातही कुंभमेळ्यांना होणारी प्रचंड गर्दी लक्षात घेऊन व्यवस्था ठेवण्याची जबाबदारी त्या त्या राज्य सरकारांवर येऊन पडते. कोणत्याही प्रकारचा अनुचित प्रकार घडू नये. ज्या भावनेने आणि श्रद्धेने लोक तिथे येतात. त्याचा योग्य पद्धतीने आदर व्हावा, हा उद्देश ठेवून सरकारी यंत्रणांना या कुंभमेळ्याच्या आयोजनात अत्यंत महत्त्वाची भूमिका पार पाडावी लागते. सर्व प्रकारची दक्षता किंवा सोयीसुविधा करूनही अनेकवेळेला गर्दीचा अंदाज येत नाही आणि गैरसोयी होतात. काही अनुचित घटनाही घडण्याची शक्यता असते. परंतु विज्ञानाच्या किंवा खगोल शास्त्राच्या माध्यमातून कुंभमेळ्याचे महत्त्व जाणून घेण्याचा आधुनिक पिढीकडून होणारा प्रयत्न किंवा त्याचा अभ्यास करण्याची इच्छा हादेखील या कुंभमेळ्याचा सकारात्मक परिणाम म्हणता येतो. तंत्रज्ञानाचा पुरेपूर वापर करून सोयीसुविधा दिल्या जातात. मग अगदी कुंभमेळ्यात सहभागी होणाऱ्या लोकांची मोजदाद ही तंत्रज्ञानाच्या माध्यमातून होते.

गंगाआरतीची कॉपी नको

आता तर एआय तंत्रज्ञानाच्या मदतीने अधिकाधिक सुविधा दिल्या जात आहेत. म्हणजे एकीकडे सनातन मूल्य आणि दुसरीकडे बदलते विज्ञान याचा संगम घडवण्याचा प्रयत्न कुंभमेळ्यांच्यानिमित्ताने पाहायला मिळतो. दोन वर्षांपूर्वी प्रयाग येथे झालेला कुंभमेळा हा उत्कृष्ट नियोजनामुळे अधिक लोकांच्या लक्षात राहिला. केवळ दीड-दोन महिन्यामध्ये साठ कोटी लोक त्या कुंभमेळ्याला हजेरी लावून गेले होते. प्रयागचा त्रिवेणी संगम आणि तिथे कुंभमेळ्याव्यतिरिक्त नेहमीच होणारी भाविकांची गर्दी हे महत्त्व लक्षात घेऊनच प्रयागच्या कुंभमेळ्याचे पर्व अधिक महत्त्वपूर्ण ठरले. सुदैवाने गंगेचा विस्तीर्ण परिसर ही या कुंभमेळ्यासाठी मिळालेली देणगीच ठरते. तिथे दररोज होणारी गंगाआरती हादेखील प्राचीन परंपरेचा भाग आहे. परंतु प्रयागप्रमाणे नाशिक किंवा गोदावरीवरचा कुंभमेळा त्याच पद्धतीने साजरा करण्याचा अट्टाहास फारसा फलद्रूप ठरणार नाही. मुळातच जागेची कमतरता, दाटीवाटीची वस्ती, अतिशय अरुंद गोदाकाठ या सर्व गोष्टी लक्षात घेता हा कुंभमेळा अतिशय काळजीपूर्वक पार पाडावा लागेल. दुर्दैवाने अतिउत्साहात या कुंभमेळ्याची प्रयागशी तुलना करणे किंवा गंगेवर होणाऱ्या आरतीप्रमाणे इथेदेखील गोदाआरतीचा घाट घालण्याचा अट्टाहास अनाठायी वाटू लागतो. गोदावरीवर अनेक वर्षांपासून आरती होतच आली आहे. परंतु त्याला सरकारी पैसा पुरवणं आणि या आरतीला इव्हेंट बनवण्याची धडपड पाहायला मिळते. अर्थातच या सगळ्या यात्रा उत्सव किंवा कुंभमेळ्यांमधून घडून येणारे धार्मिक आणि सामाजिक अभिसरण आर्थिक उलाढालीलाही पूरक ठरते. प्रयागप्रमाणे तशीच आर्थिक उलाढाल नाशिकमध्ये घडेल, असे गृहित धरता येणार नाही.

सुविचार

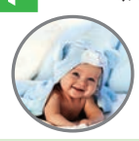
विलास कोळेकर
मालेवाडी, जि. सांगली. मोबा.९४२२४२०६११

कदर करायला शिका.
ना आयुष्य पुन्हा परत येतं, ना आयुष्यात आलेली माणसं.
कित्येकदा तब्येत औषध घेतल्याने नाही,
तर आपुलकीने विचारपूस केल्यानेही ठीक होते.

पंचांग

रविवार, १ नोव्हेंबर २०२६
शक १९४८ पराभव नामसंवत्सर
* आश्विन कृष्ण सप्तमी*
नक्षत्र - पुष्य
-: जन्मराशी :-
००-०१ ते २४-०० कर्क

रवी उदय- ०६-४०
रवी अस्त- १८-०४



भानुसप्तमी, कालाष्टमी

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादक: **समीर करंबे** (*पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभाग: ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेल: contact@navakal.in
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande**
On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)



दक्षिण आफ्रिकेने ऑस्ट्रेलियाला १७६ धावांनी नमवले

कसोटी मालिका २-१ने जिंकली! रबाडा-सायमन चमकले

केपटाऊनमध्ये कसोटी मालिकेतील तिसऱ्या आणि शेवटच्या सामन्याच्या पाचव्या दिवशी आज दक्षिण आफ्रिकेने ऑस्ट्रेलियाला १७६ धावांनी नमवून ऐतिहासिक कामगिरी केली. या विजयासह दक्षिण आफ्रिकेने ही मालिका २-१ ने जिंकली. दक्षिण आफ्रिकेने दिलेल्या २८८ धावांच्या आव्हानाला पाठलाग करताना ऑस्ट्रेलियाच्या फलंदाजांची चांगली दाणादाण उडवली. कागिसो रबाडाने सुरुवातीला ३ बळी घेऊन ऑस्ट्रेलियाचे टॉप ऑर्डर उद्ध्वस्त केली, तर सायमन हारमरने फिरकीला अनुकूल असलेल्या खेळपट्टीचा फायदा घेऊन ६ बळी मिळवले आणि ऑस्ट्रेलियाला दुसऱ्या डावात १११ धावांवर गुडघे टेकण्यास भाग पाडले.

■ केपटाऊन



दक्षिण आफ्रिकेने पहिल्या डावात ३२९ धावा केल्या. या प्रत्युत्तरात ऑस्ट्रेलियाने ४२९ धावा ठोकल्यामुळे १०० धावांची आघाडी घेतली होती. मग दक्षिण आफ्रिकेला ३८७ धावा करता आल्यामुळे ऑस्ट्रेलियाला विजयासाठी २८८ धावांचे लक्ष्य मिळाले. या धावसंख्येचा पाठलाग करताना सलामीवीर मॅट रेनशॉला दुसऱ्या डावाच्या पहिल्याच षटकातील तिसऱ्या चेंडूवर कागिसो रबाडाने यष्टीरक्षक रायन रिकेल्टनकरवी झेलबाद केले. त्याला साधा भोपळाही फोडता आला नाही. या षटकाच्याच शेवटच्या चेंडूवर रबाडाचा आत येणारा चेंडू न खेळता मार्नस लॅबुशेनने (४) पॅड पुढे केला आणि तो पायचीत झाला.

सातव्या षटकात रबाडाच्या चेंडूवर गली क्षेत्रात उभा असलेल्या मार्को यान्सनकडे झेल देऊन ट्रॅव्हिस हेड (१४) बाद झाला. कॅमेरॉन ग्रीनच्या साथीत धाव घेताना झालेल्या चुकीच्या समन्वयामुळे जॉश इंग्लिस (४) धावबाद झाला. फिरकीपटू सायमन हार्मरच्या गोलंदाजीवर रिव्हर्स स्वीप मारताना ॲलेक्स कॅरीचा मार्को यान्सनने अप्रतिम झेल घेतला. मग दोनच चेंडूंनंतर हार्मरच्या फिरकीवर कूपर कॉनोलीने (०) शॉट मारण्याचा प्रयत्न केला आणि चेंडू बॅटची कडा घेऊन यष्टीरक्षकाच्या हातात गेला.

लंचच्या ठीक आधी हार्मरच्या चेंडूवर मिचेल स्टार्क (०) शॉर्ट लेगला झेल देऊन बाद झाला. लंचनंतर संयमी फलंदाजी करणाऱ्या कॅमेरॉन ग्रीनने (२७) सायमन हार्मरच्या चेंडूवर पुढे येऊन शॉट मारण्याचा प्रयत्न केला, पण चेंडू चकवून थेट यष्ट्यांवर गेला. पॅट कमिन्सला (११) सायमन हारमरने पायचीत केले. त्यानंतर हारमरने जॉश हेझलवूडला क्लीन बोल्ड करत ऑस्ट्रेलियाचा डाव १११ धावांवर संपवला आणि संघाला १७६ धावांनी विजय मिळवून दिला.

भारतीय क्रिकेटपटू जेमिमा तंदुरुस्त घोषित

■ मुंबई



भारतीय महिला क्रिकेट संघाची स्टार फलंदाज जेमिमा रॉड्रिग्स आता हॅमस्ट्रिंगच्या दुखापतीतून पूर्णपणे बरी झाली. तिने स्वतः सोशल मीडिया पोस्टद्वारे ती पूर्णपणे तंदुरुस्त असल्याचे जाहीर केले. ३ ऑगस्ट रोजी इंग्लंडमध्ये 'द हंड्रेड' स्पर्धेत सदर्न ब्रेव्ह संघाकडून खेळताना जेमिमाच्या उजव्या हॅमस्ट्रिंगला गंभीर दुखापत (हाय-ग्रेड टियर) झाली होती. या दुखापतीमुळे आणि तीन महिन्यांच्या रिहॅब प्रक्रियेमुळे तिला महिला टी-२० आशिया चषक, आशियाई क्रीडा स्पर्धा आणि झिम्बाब्वेविरुद्धच्या घरच्या मालिकेला मुकावे लागले होते. ती आता देशांतर्गत क्रिकेटमध्ये मुंबई संघाकडून 'सिनियर वुमेन्स टी-२० ट्रॉफी'मध्ये खेळू शकते. डिसेंबर २०२६ मध्ये होणाऱ्या भारतीय संघाच्या दक्षिण आफ्रिका दौऱ्यातून ती आंतरराष्ट्रीय क्रिकेटमध्ये पुनरागमन करण्यासाठी सज्ज झाली आहे.

रोहित शर्मा पुन्हा मुंबई इंडियन्सचा कर्णधार होणार

■ मुंबई

आयपीएल स्पर्धेतील ६ वर्षांचा विजेतेपदाचा दुष्काळ संपवण्यासाठी मुंबई इंडियन्स व्यवस्थापनाने आतापासूनच जोरदार तयारी सुरू केली आहे. आता येत्या हंगामात फलंदाज रोहित शर्मा पुन्हा मुंबई इंडियन्सचा कर्णधार होणार आहे. मुंबई इंडियन्सने पाच वेळा आयपीएलचे विजेतेपद पटकावले आहे आणि ही सर्व विजेतीपदे रोहित शर्माच्या नेतृत्वाखाली जिंकलेली आहेत. मुंबई इंडियन्स व्यवस्थापनाने रोहित शर्माला पुन्हा एकदा संघाची धुरा सांभाळण्याची विनंती केली असून, रोहितने त्याला होकार दिला असल्याचे समजते. सुरुवातीला रोहितने या पदासाठी युवा फलंदाज तिलक वर्माचे नाव सुचवले होते. परंतु फ्रँचायझीच्या आग्रहामुळे तो पुन्हा कर्णधार होण्यास तयार झाला आहे.

वेस्ट इंडिजचा बांगलादेशवर ८ विकेट राखून विजय

मीरपूर - मीरपूरमध्ये झालेल्या कसोटी मालिकेतील पहिल्या सामन्याच्या चौथ्या दिवशी आज वेस्ट इंडिजने बांगलादेशवर ८ विकेट राखून दणदणीत विजय मिळवला. या यशासह वेस्ट इंडिजने मालिकेत १-० अशी आघाडी घेतली. वेस्ट इंडिजच्या विजयाचा शिल्पकार जोमेल वॉरिकन ठरला. त्याने पहिल्या डावात ५ आणि दुसऱ्या डाव्यात ४ गडी बाद केले. त्यामुळे त्याला सामनावीर म्हणून घोषित केले. प्रथम फलंदाजी करताना बांगलादेशने पहिल्या डावात २७२ धावा केल्या होत्या. या प्रत्युत्तरात वेस्ट इंडिजला २४५ धावा करता आल्या. त्यामुळे बांगलादेशने २७ धावांची आघाडी केली. मग पराभवाचा दरवाजा दिसल्यामुळे वेस्ट इंडिजच्या गोलंदाजांनी आक्रमक पवित्रा घेतला आणि बांगलादेशचा दुसरा डाव १४२ धावांवर गुंडाळला. परिणामी वेस्ट इंडिजला विजयासाठी १६९ धावांचे आव्हान मिळाले.

पश्चिम रेल्वे
डिझेल इंजिनची दुरुस्ती/ ओव्हरहॉलिंग
मुख्य कार्यशाळा व्यवस्थापक, ईएमयू कार्यशाळा, महालक्ष्मी, मुंबई - ४०००१३, **ई-निविदा सूचना क्र.:** EL90/MX/2025-26/04RT3 **दिनांक २७.१०.२०२६** आमंत्रित करत आहे. **कामाचे नाव:** कामाच्या व्याप्तीनुसार ०४-चाकी मार्क ४ टॉवर वॅगनच्या डिझेल इंजिन आणि इतर संबंधित उपकरणांची दुरुस्ती / ओव्हरहॉलिंग, ज्यामध्ये कंट्रोल डेस्क / सिस्टम वायरिंगच्या सुस्थितीचा समावेश आहे. **कामाचा अंदाजे खर्च:** रु.५०,६०,६९४.६८. **इरटे:** रु.१,०१,२००/-. **निविदा सादर करण्याची व उघडण्याची तारीख आणि वेळ:** निविदा सादर दिनांक १८.११.२०२६ रोजी दुपारी १२:०० वा.पर्यंत (इलेक्ट्रॉनिक पद्धतीने). सविस्तर माहितीसाठी कृपया www.ireps.gov.in या संकेतस्थळाला भेट द्या. 0762
आम्हाला लाईक करा: facebook.com/WesternRly

पश्चिम रेल्वे
बोगी उपकरणांची देखभाल
मुख्य कार्यशाळा व्यवस्थापक, ईएमयू कार्यशाळा, महालक्ष्मी, मुंबई - ४०००१३, **ई-निविदा सूचना क्र.:** **ईएल९०/एमएक्स/२०२६-२७/०९ दिनांक २७.१०.२०२६** आमंत्रित करत आहे. **कामाचे नाव:** कामाच्या व्याप्तीनुसार ३ वर्षांच्या कालावधीसाठी ईएमयू/एमईएमयू कोचच्या एअर स्प्रिंग असेंब्लीचे स्ट्रिपिंग, वाहतूक आणि ओव्हरहॉलिंग तसेच बोगी उपकरणांचे (बोल्स्टर टँक, डुप्लेक्स चेक व्हाल्व्ह, ब्रेक सिलेंडर आणि पार्किंग ब्रेक सिलेंडर) स्ट्रिपिंग, वाहतूक आणि स्वच्छता करणे. **कामाचा अंदाजे खर्च:** रु.४१,६३,०९५.५१. **इरटे:** रु.८३,३००/-. **निविदा सादर करण्याची व उघडण्याची तारीख आणि वेळ:** निविदा सादर दिनांक १८.११.२०२६ रोजी दुपारी १२:०० वा.पर्यंत (इलेक्ट्रॉनिक पद्धतीने). सविस्तर माहितीसाठी कृपया www.ireps.gov.in या संकेतस्थळाला भेट द्या. 0761
आम्हाला लाईक करा: facebook.com/WesternRly

पश्चिम रेल्वे - राजकोट विभाग
विविध अभियांत्रिकी कामे
ई-निविदा सूचना क्र.३३/२०२६-२७ दिनांक ३०.१०.२०२६; कार्यालयाचा पत्ता: विभागीय रेल्वे व्यवस्थापक (अभियांत्रिकी), पश्चिम रेल्वे, कोठी कंपाऊंड, राजकोट, गुजरात - ३६०००१; वेबसाईट: www.ireps.gov.in

अ. क्र.	ई-निविदा क्र.	कामाचे नाव	अंदाजे एनआयटी शुल्क	इसारा रक्कम
1	DRM-RJT -2026-27 -E-71	राजकोट विभाग:- वांकानेर: अमृत स्टेशन योजनेच्या उर्वरित कामाच्या संबंधात दुसरी प्रवेशिका उपलब्ध करून देणे.	₹ 155300261.74	₹ 3106000.00
2	DRM-RJT -2026-27 -E-72	राजकोट विभाग: वांकानेर येथे वॅगनमध्ये १४८२७० घनमीटर खडीचा पुरवठा आणि भरणा.	₹ 97290682.49	₹ 1945800.00
3	DRM-RJT -2026-27 -E-05R1	राजकोट विभाग - दहिसरा -ववानिया, दहिसरा - नवलखी आणि वांकानेर - दहिसरा विभाग (०८ क्रमांक) आणि राजकोट - ओखा विभाग (०७ क्रमांक) वर पोर्टा केबिनच्या बदल्यात ड्युटी बंक प्रदान करणे.	₹ 35910626.78	₹ 718200.00

उपरोक्त सर्व निविदांसाठी: निविदा उघडण्याची तारीख व वेळ: २५.११.२०२६, १५:०० वा. RJT – 178
आम्हाला लाईक करा : facebook.com/WesternRly • आम्हाला फॉलो करा : x.com/WesternRly

पश्चिम रेल्वे-रतलाम
निविदा सूचना
निविदा सूचना क्र.: ईएल७२२-१-२६-२७-०८ **दिनांक:- ३१.१०.२०२६. कामाचे नाव:** दाहोद येथील वितरण बीज पुरवठा व्यवस्थेच्या क्षमतेत वाढ करणे. **ठिकाण:** सहाय्यक प्रकल्प व्यवस्थापक (विद्युत), 'सी' साईट, फ्रीलँडगंज, पश्चिम रेल्वे, दाहोद - ३८९१६० (गुजरात). **कामाचा अंदाजे खर्च:** रु.४,१८,३२,६६०/-. **ई-निविदा सादर करण्याची आणि उघडण्याची तारीख व वेळ:** २३.११.२०२६ रोजी १५.०० वा.पर्यंत निविदा सादर करता येतील आणि त्याच दिवशी १५.३० वा. निविदा उघडल्या जातील. या कार्यालयाने www.ireps.gov.in/E-Tenders/Works/IR Electrical या वेबसाइटवर निविदा सूचना आणि कागदपत्रे अपलोड केली आहेत. 0313
आम्हाला लाईक करा: facebook.com/WesternRly

पश्चिम रेल्वे
भावनगर विभाग
पिण्याच्या पाण्याचा पुरवठा आणि गस्ती पथकाच्या प्रमुखाच्या सोबत्याची बाह्यस्रोत सेवा
अ.क्र. (०१) ई-निविदा क्र.१७९-२०२६-२७; कामाचे नाव: एडीईएन-जुनागढ उपविभाग: एसएसई (डब्ल्यू) वेरावळ कार्यक्षेत्रातील विविध ठिकाणी खाजगी पक्षाद्वारे रोड टँकरमार्फत दोन वर्षांच्या कालावधीसाठी पिण्याच्या पाण्याचा पुरवठा करणे. **निविदा मूल्य:** रु.७४,९३,५६७.७५/-; **इरटे :** *रु.१,४९,९००.००; **अ.क्र. (०२) ई-निविदा क्र.१८०-२०२६-२७; कामाचे नाव:** एडीईएन-जुनागढ उपविभाग: गस्ती पथकाच्या प्रमुखाच्या सोबत्याची नियुक्ती दोन वर्षांसाठी बाह्यस्रोताद्वारे करणे; **निविदा मूल्य:** रु.३,४५,००,८१४.३२/-; **इरटे :** रु.६,९०,०००.००; **वरील दोन्ही निविदांसाठी: बोली प्रारंभ तारीख:** ०९.११.२०२६; **बोली समाप्ती तारीख:** २३.११.२०२६; अधिक माहितीसाठी www.ireps.gov.in या संकेतस्थळाला भेट द्या. BVP – 159
आम्हाला लाईक करा: facebook.com/WesternRly

फॉर्म जी
स्वारस्य अभिव्यक्तीकरिता निमंत्रण
क्विकएक्सेस टेक्नॉलॉजीस एफ१ वर्क्स प्रायव्हेट लिमिटेडकरिता
प्रीकास्ट कॉंक्रीट मॉड्युलर बिल्डिंग बांधकामाचे डिझाइन आणि निर्मितीच्या व्यवसायात कार्यरत
पत्ता: सर्व्हे क्र. ८९ ते ९१, ९२/१, ९२/२, ९४, १०१ ते १०४, गाव मंगरूळ, तालुका पेण, जि. रायगड ४०२१०७ महाराष्ट्र
(इन्सॉल्व्हन्सी अँण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तिंकरिता दिवाळखोरी निराकरण प्रक्रिया) विनियम, २०१६ चे विनियम ३६ए चे उप-विनियम (१) अन्वये)

क्र.	संबंधित तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव पॅन आणि सीआयएन/ एलएलपी क्रमांकासह	क्विकएक्सेस टेक्नॉलॉजीस एफ१ वर्क्स प्रायव्हेट लिमिटेड पॅन: AAACQ5343B सीआयएन: U74999MH2018PTC308136
२	नोंदणीकृत कार्यालयाचा पत्ता	११७, रुपा सॉलिटेअर, मिलेनियम बिझनेस सेक्टर १, महापे, ठाणे, नवी मुंबई, महाराष्ट्र, ४००७१०
३	वेबसाइटची युआरएल	उपलब्ध नाही
४	ज्या ठिकाणी बहुसंख्य स्थिर मालमत्ता आहेत त्या ठिकाणाचे तपशील	**कारखान्याचा पत्ता:** सर्वे क्र. ८९ ते ९१, ९२/१, ९२/२, ९४, १०१ ते १०४, गाव मंगरूळ, तालुका पेण, जि. रायगड ४०२१०७, महाराष्ट्र
५	मुख्य उत्पादने/सेवांची स्थापित क्षमता	माहिती उपलब्ध नाही.
६	मागील आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादनांचे/सेवांचे मूल्य	आर्थिक वर्ष २०२१-२२ च्या शेवटच्या उपलब्ध आर्थिक विवरणानुसार, कामकाजातून मिळालेला एकूण महसूल ७.७७ कोटी रुपये होता.
७	कर्मचारी/कामगारांची संख्या	शून्य
८	दोन वर्षांचे शेवटचे उपलब्ध वित्तीय अहवाल (अनुसूचीसह), कर्जदाराच्या याद्या यासह अधिक तपशील युआरएल वर उपलब्ध आहेत:	सीडीची वित्तीय विवरणपत्रे आणि इतर तपशील ip.quickspacef1@gmail.com या ईमेल पत्त्यावर ईमेल पाठवून प्राप्त करता येतील. धनकोची यादी https://ibbi.gov.in/claims/claim-process/U74999MH2018PTC308136 या वेबसाइटवर उपलब्ध आहे.
९	संहितेच्या कलम २५(२)(एच) अंतर्गत रिझोल्यूशन अर्जदारांची पात्रता येथे युआरएलवर उपलब्ध आहे:	पात्रता निकष तपशिलवार 'स्वारस्य अभिव्यक्ती' दस्तऐवजात नमूद केलेले आहेत, जो ip.quickspacef1@gmail.com या ईमेल पत्त्यावर ईमेल पाठवून प्राप्त करता येतील.
१०	अभिव्यक्ती स्वारस्य प्राप्त करण्याची शेवटची तारीख	१६.११.२०२६, सायं. ०५.०० वा. पर्यंत
११	संभाव्य ठराव अर्जदारांची तात्पुरती यादी जारी करण्याची तारीख	२६.११.२०२६
१२	तात्पुरत्या यादीवर हरकती सादर करण्याची शेवटची तारीख	०१.१२.२०२६
१३	संभाव्य ठराव अर्जदारांची अंतिम यादी जारी करण्याची तारीख	११.१२.२०२६
१४	संभाव्य रिझोल्यूशन अर्जदारांना माहिती ज्ञापन, मूल्यांकन मॅट्रिक्स आणि रिझोल्यूशन प्लॅनची विनंती जारी करण्याची तारीख	१६.१२.२०२६
१५	ठराव योजना सादर करण्याची अंतिम तारीख	१५.०१.२०२७, सायं. ०५.०० वा. पर्यंत
१६	स्वारस्य अभिव्यक्ती सादर करण्यासाठी ईमेल आयडीची प्रक्रिया करा	ip. quickspacef1@gmail.com
१७	कॉर्पोरेट कर्जदाराच्या एमएसएमई म्हणून नोंदणी स्थितीची माहिती.	कॉर्पोरेट कर्जदार एमएसएमई (नोंदणी क्र. UDYAM-MH-33-B0164847) म्हणून नोंदणीकृत आहे.

सही/-
एमव्हीके आयपीई एलएलपी
(प्रतिनिधित्व: नियुक्त भागीदार मंगेश व्ही. केकरे)
रिझोल्यूशन प्रोफेशनल
क्विकएक्सेस टेक्नॉलॉजीस एफ१ वर्क्स प्रा. लि.
आयबीबीआय नोंदणी क्र.: IBBI/IPE-0134/IPA-1/2022-23/50028
एएफए वैधता ३१.१२.२०२६ पर्यंत
कार्यालय क्र.६०७ए, चेतक सेंटर, १२/२ आरएनटी मार्ग, इंदूर (एमपी) ४५२००१
दिनांक: ०१.११.२०२६
ठिकाण: इंदूर

फॉर्म ए
जाहीर घोषणा
(इन्सॉल्व्हन्सी अँण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तिंकरिता दिवाळखोरी निराकरण प्रक्रिया) विनियम, २०१६ चे विनियम ६ अन्वये)
मे. डायनॅमिक्स सिक्युरिटीज अँड होल्डिंग्स प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्याकरिता
संबंधित तपशील

१	कॉर्पोरेट ऋणकोचे नाव	**मे. डायनॅमिक्स सिक्युरिटीज अँड होल्डिंग्स प्रायव्हेट लिमिटेड**
२	कॉर्पोरेट ऋणकोची स्थापना तारीख	१०.०८.१९९४
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले आहे	कंपनी निबंधक, मुंबई
४	कॉर्पोरेट ऋणकोचे कॉर्पोरेट ओळख क्र. / मर्यादित दायित्व ओळख क्र.	U65990MH1994PTC080250
५	कॉर्पोरेट ऋणकोचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचा (काही असल्यास) पत्ता	डीबी हाऊस, जनरल ए. के. वैद्य मार्ग, गोरेगाव (पूर्व), मुंबई ४०० ०६३.
६.	कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी सुरू होण्याची तारीख	३०.१०.२०२६
७.	दिवाळखोरी निराकरण प्रक्रिया बंद होण्याची अंदाजित तारीख	२८.०४.२०२७
८.	अंतरिम ठराव व्यावसायिक म्हणून कार्यरत दिवाळखोर व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	**श्री. एस. गोपालक्रिष्णन** IBBI/IPA-002/IP-N00151/2017-2018/10398
९.	बोर्डाकडे नोंदणीकृत अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	पत्ता: २०३, घाटकोपर नीलकंठ सीएचएस, जेठाभाई लेन, घाटकोपर (पूर्व)-४०००७७ ई-मेल: gopi63.ip@gmail.com
१०.	अंतरिम ठराव व्यावसायिकांशी पत्रव्यवहार करण्यासाठी पत्ता आणि ई-मेल वापरला जाईल	पत्ता: २०३, घाटकोपर नीलकंठ सीएचएस, जेठाभाई लेन, घाटकोपर (पूर्व)-४०००७७ ई-मेल : dynamix.cirp@gmail.com
११.	दावा सादर करण्याची अंतिम तारीख	१४.११.२०२६
१२.	कलम २१ च्या उपकलम (६अ) च्या खंड (ब) अंतर्गत, जर असेल तर, अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केलेले धनकोंचे वर्ग	लागू नाही
१३.	वर्गातील कर्जदारांचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी ओळखल्या गेलेल्या दिवाळखोर व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४.	(अ) संबंधित फॉर्म आणि (ब) अधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत:	https://ibbi.gov.in/home/downloads लागू नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने **मे. डायनॅमिक्स सिक्युरिटीज अँड होल्डिंग्ज प्रायव्हेट लिमिटेड**च्या कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रियेला दिनांक ३०.१०.२०२६ रोजी सुरू करण्याचा आदे